MR. CHAIRMAN: The question is:

"That the respective sums not exceeding the amounts on Revenue Account shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1979, in respect of the heads of demands entered in the second column thereof against Demands Nos. 97 and 98 relating to the Department of Culture."

—

Demands for Grants 1978-79 in respect of the Department of Culture voted by Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grant on account voted by the House on 16-3-1978		Amount of Demand for Grant voted by the House	
1	2	3		4	
		Revenue	Capital	Revenue	Capital
		Rs.	Rs.	Rs.	Rs.
	DEPARTMENT OF CULTURE				
97	Department of Culture .	1,82,54,000	..	9,12,67,000	..
98	Archaeology . .	1,19,99,000	..	5,99,96,000	..

15.56 hrs.

DEMANDS FOR GRANTS,* 1978-79—*Contd.*

MINISTRY OF LABOUR

MR. CHAIRMAN: The House will now take up discussion and voting on Demand Nos. 65 and 66 relating to the Ministry of Labour for which 6 hours have been allotted.

Hon. Members whose cut motions to the Demands for Grants have been circulated may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move.

Motion moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1979, in respect of heads of demands entered in the second column thereof against Demands Nos. 65 and 66 relating to the Ministry of Labour."

*Moved with the recommendation of the President.

Demands for Grants 1978-79 in respect of the Ministry of Labour submitted to the vote of Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grant on account voted by the House on 16-3-1978		Amount of Demand for Grant submitted to the vote of the House	
1	2	3		4	
		Revenue	Capital	Revenue	Capital
		Rs.	Rs.	Rs.	Rs.
	MINISTRY OF LABOUR				
65	Ministry of Labour .	13,68,00	..	63,39,000	..
66	Labour and Employment	11,50,66,000	1,60,000	57,53,33,000	8,00,000

MR. CHAIRMAN: Now, Shri Vasant Sathe.

SHRI VASANT SATHE (Akola): Mr Chairman, Sir, I am privileged to participate in the discussion on the Demands for Grants for Labour, the Ministry of my very good friend, the hon Labour Minister, Shri Ravindra Varma, because, while participating in these demands, we are on some common ground, and that common ground may lead us to the field of industrial relations.

We must appreciate in this country that the first and foremost consideration in the field of industrial relations is that there must be harmony between labour and management and industry. Sir, it does not pay anyone, whichever party there may be, to have any breach of peace, any industrial unrest because as a result of this there will be loss of work loss of mandays, loss of production and in totality, loss to the country. Therefore, when I approach this question, I am approaching it from a national angle. Let us take stock, instead of living in some euphoria. I know the moment I say something critical, the other side asks the question, what about those nineteen months. I would therefore only beg of my friends on the other side to look at the question not from any partisan angle. Let us see what happened in respect of mandays lost, in respect of strikes, in the year 1976-77

Sir, the Report which was presented by my hon friend shows that while the number of strikes and lockouts was 1, 56 m 1976-77, this number increased to 2,653 just in one year.

श्री मनोहर लाल (कानपुर): यह सब आप लोगों की वजह से है।

SHRI VASANT SATHE Sir, let us not go into the point who did it and so on because that will not help us.

16.00 hrs.

As a matter of fact, the workers involved last year were 6,68,852. But in the year preceding, it went up to 18,76,710 workers three times more. The mandays lost were 1,14,77,549 in 1976-77 but, in 1977-78, it went up to 2,12,14,281. This is the picture. Has the nation benefited by this? Obviously, everyone will say that this is not a desirable thing . Who is responsible? Let us search our hearts. If you sow the wind, you are bound to reap the whirlwind. The workers are encouraged to have their demands met by gheraos, by strikes etc. in essential services like the Railways thereby paralysing the key sectors of our economy. Merely because there is a change now and somebody else has

come to power, the workers' attitude will not change overnight.

श्री यमुना प्रसाद यादव (रीवा) : क्या आप चाहते हैं हड़ताल का अधिकार छीन लिया जाये ?

Shri VASANT SATHE : बिलकुल नहीं। शास्त्री जी जरा मुझे सुनिये। मैंने मजदूरों के बीच में अपनी जिन्दगी बितायी है। मजदूरों के अधिकार को मैं कभी नहीं छिनने दूंगा।

Sir, I am pleading that we must create conditions whereby it will not be necessary for the workers to go on strike.

How will those conditions be created? My hon. friend, Shri Ravindra Varma and so many others on the treasury benches have spent their lives in the trade union movement. So have I The only way to stop this is to create a sense of belonging and confidence among the employees. If they feel that the industry belongs to them and they belong to industry, then what for is the strike—strike against whom?

Therefore, the primary necessity, the basic necessity, is this. We have been paying uptill now only lip sympathy on workers' participation in management at all levels all these years irrespective of whichever Government there was. I had been critical even of the previous Government as I am today.

श्री मनोहर लाल : सभापति महोदय, यदि आप इजाजत दें तो हम इनसे एक क्लेरिफिकेशन ले लें।

MR. CHAIRMAN: He is in possession of the House. Let him go on.

SHRI VASANT SATHE: So, Sir the first and foremost thing to do is this. There is also a mention about a Committee which had been set up on the Workers' participation. It has given its report and it is under consideration. But, I would like the hon. Minister to take in all seriousness the question of workers' participation whether it be in the public sector or in the private sector. It must be made mandatory under the law. Please keep this as a key factor in the new comprehensive legislation that you are bringing forward here. There should be workers' representative in the Board of Directors. I suggest this—I have in fact suggested this in a paper to the Planning Commission—that you remodel the entire managerial structure on the basis of 1/3—ratio-one-third on the Board of Management from employees' representatives, one-third from the entrepreneur or the investor and the one-third from the financial institutions. As you know most of the financial institutions are public financial institutions of Government. There should be one-third workers' representatives elected directly by the workers. But, do not bring in the trade unionism at all there. If we believe in the theory of one industry, one union, then the only way to achieve it, is to allow all the workers directly to elect their representatives on the boards of management. As I said it should not be a show. Don't take one man and put him on the Board of Directors and say that there is workers' participation. That will be a mere eye-wash. On the other hand it will create frustration. Effective management participation must be there and that must be from the floor level to the top board level. Sir, what happens is in all these disputes—wage disputes, bonus disputes, etc.—the workers are always doubtful of the real balance-sheets or real profits shown by the management. This has been experienced by us who have been practising. Balance-sheets can be manipulated from production level to the end-product level. If they have their men in the management who have a stake in the results then the workers will know that this is the exact result of their endeavour and effort. Then you can evolve a system of automatic sharing in the end result.

[Shri Vasant Sathe]

Sir, because they will be themselves in the management they would never want to go on strike against themselves. This is the only solution. There is no other solution. Any half-hearted approach of merely providing industrial adjudicating machinery is no solution.

Having said this I come to the question—all the same—of the industrial legislation. All those who have been working in this field, we have experienced that the most important thing in industrial legislation that hurts the employees and that has been hurting the employees is the delay which is caused in settling disputes. Whatever the machinery that you have provided no dispute gets settled below some years I gave you the example of a student some time back. There was a wage dispute which had been going on for 16 years and ultimately in the Supreme Court the matters get remanded. That again takes another ten years. What do you expect the workers to do? One generation is gone by. Who is to get the benefit of the wage fixation The Industrial Law is absurd Let us take the concept of minimum wage. The Supreme Court in a series of decisions has decided that the concept of wage is divided into three categories—living wage, fair wage and industrial minimum wage. Having defined this under the Minimum Wages Act, however, we do not insist on the concept of industrial minimum wage being adhered to. That concept is very simple. The wage must provide at least the minimum necessities of life and some modicum of comforts, education and health facilities. Can anybody say this extra-ordinary? But having put that now you know fully well the system of working indexes and how dearness allowance is linked to the index. You take a base year and whenever the index changes by 10 points or whatever the ratio you neutralise the rise by a certain increase in dearness allowance. Obviously the concept is clear. If what you are giving is a minimum wage then there should not be an erosion in the minimum. This is plain common sense because if with the rise in price the minimum wage is not protected, unless there is a full neutralisation of the rise in price, then erosion will take place and when he gets it later on it will be even less than what his minimum wage would be. Now, these things have been settled. But have we incorporated this under the Minimum Wages Act? We have not Our Minimum Wages Act of 1948 still goes on with the old concept and there is no effort taken to neutralise or to protect the real wage of the employees. Nowhere it is done under the Minimum Wages Act or by any other method. Therefore, while we are thinking of this comprehensive legislation, two or three things must be done.

First is the definition of Industry. Now, according to the latest decision of the Supreme Court—you have mentioned about the reversion to the Hospital Mazdoor Sabha Case—they have defined in a wider base the term 'Industry'. What we want you actually to do is that instead of giving too much importance on the question of definition of industry, it must be an employer-employee relationship. That is what is to be done. Wherever a person may be employed and whoever may be his employer, he should be protected. If this is the scope that you keep before you, then you will be able to cover practically all the employees wherever they are in our country. So, it must be an Employment Protection Act, Employment Relations Act instead of putting it under the Industrial Relation Act. Otherwise we get bogged down on the definition of Industry.

Then the second thing is that you must come to the definition of workmen. Now, you know even that definition is artificial and restricted and with the change in times those who have since been selling agents of Medical Companies are put out of the definition of workmen, merely because

the person crosses a certain amount of wage. Here comes the representative of the biggest employer ....

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): Like Mr. Sathe.

SHRI VASANT SATHE: ..and the terror of employees. Therefore, I would say that the definition of workmen also needs to be looked into.

Then another cause which contributes to the industrial dispute, as I said, is a wage linked with cost of living index. You must have a system where wages will find automatic escalation by way of time-scale as also by way of protection of the wage according to the rise in the number of cost of living index. These two things are very essential.

Thirdly, in the matter of the disputes due to fixing up of the percentage of bonus, we must go by the concept of bonus being considered as a deferred wage Suppose you have a revolutionary change. According to the concept of workers' participation and when they are themselves in the management and they know what the real profits are, a real profit sharing scheme could be introduced. But till now that is not done. I am glad and I congratulate you for having restored, although for one year, 8.33 per cent bonus. I hope you will come with a legislation, extending that legislation, not only for future years but for all other sectors. Why should it not be applied to Railwaymen and why should it not be applied to P & T employees? Why should it not apply to Defence workers?. All of them must be covered, once we accept the principle. Therefore, I would beg of you to consider this factor also.

Another factor which is responsible for industrial disputes normally is removals or dismissals. Some machinery must be evolved. A worker let us suppose, is dismissed or removed. The matter is taken to the court. The labour court *prima facie* feels that there is a good case. If it is a hopeless case, if the employee has indulged in sabotage or done something like that, if the employee is undesirable, I can understand. Otherwise there must be provision that when the dispute is pending, the court may order that the employee must be taken back. What happens. Ten years go by. I have experience of such cases. After ten years he is reinstated in service with full backwages. If the dismissal is wrongful the employer is required to pay for the period when the employee did not work. Heavens will not fall if the court says: keep him in serivce till I try and find out; take work from him and you pay him. Why should it be a matter of honour for the employer a prestige issue? Whether it is in the public sector or any other sector, it is not your private property or private business. Why should you think that having the employee back in work is something insulting to you? It is a wrong approach. He could be reinstated pending a decision on the dispute.

I now come to the question of lay offs and lockouts. This is something which has hurt the working class and the employees too much. The law in regard to this question is defective. When there is lockout the employee is put on the street. There is no protection given to him; he is out of job. Must you not protect his emoluments? In the same way I would beg of the Labour Minister to consider along with the Minister of Industries the question of taking over the management of concerns when there is a lockout which is *prima facie* illegal and is meant only for forcing the employees. By a suitable law you must be able to order the employer to start the working of the factory immediately if it is a *mala-fide* lockout. That power is not there, I think; if you cannot do it, you must take those powers so that you can take over the management. To some extent you will have to amend the Industries Development and Regulation Act for that purpose.... (*Interruptions*).

[Shri Vasant Sathe]

The last point I want you to consider is about agricultural labour. That is one sector which has been completely neglected, all these years. Let us not go into the question of apportioning blame. We have all to tackle these problems. Agricultural labour is scattered labour; it is not possible to organise it because it is not employed by one particular person.

Now, he can, therefore, be protected only by law and by ensuring him that he is able to contribute to the work and protect his work. Suppose you want to strictly implement the minimum wage, the danger of his losing the work is there. It must be linked and you must be able to protect that. How is that to be done is again a matter for comprehensive study which has to be done and applied. I do not believe that normal concept of trade unionism can be applied to agricultural labour. It will be disastrous for him. Therefore the concept of cooperativeism, collective effort and cooperative effort on the part of agricultural labour of both having the wherewithal, the inputs, etc. getting through them, some such mechanism will have to be evolved. It is only that which will help the agricultural labour.

Then I come to the question of employment. That is another field, after labour legislation, which is under your charge. I find that with all our talk about the people on the employment registers, we have not been able to do much in the field of employment. This is a question which cannot be solved by the Labour Ministry alone. It is an integrated question. Therefore, it has to be solved along with other Ministries by the Government and by the nation as a whole, if you ask me. Unless you correlate the productive activity in the rural areas, in the decentralised small scale sector and other sectors, you will not be able to ensure job to the unemployed. Therefore, I again emphasise that when you start industries, agro-industries or small scale industries in the rural areas to provide employment to our millions of people, the first and foremost thing to do is to guarantee and protect not only the supply of raw material, but the marketing of the end products. The main point is ensuring the marketing of the products. If you cannot market the products of those persons who produce—out of sixty crores of people, at least thirty crores being work worthy that is the amount of productive capacity in the country, they can produce goods and goods are the real wealth—where can these goods be sold? The markets will be limited so long as your economy is based on demand and supply concept of marketability and only the urban areas are the markets. There is hardly two crore population which has the purchasing power, a small Japan within the country, and you want all the goods to go to these metropolitan centres—this is a small basis. Will that help? Is it possible for them to sell these goods at all? So create purchasing poewr in the rural areas and see to it that there is no competition which will kill the product and the employment. The entire marketing activity in this country will have to be brought under one umbrella, one national organisation. Unless that is done, you will not be able to ensure production and guarantee employment. Therefore, I say that this is an integrated serivce and that this problem cannot be taken in isolation. Sometimes I have a feeling that Labour Department like Education Department is considered a non-priority department by the Government. The most important departments like Steel and Mines, Finance, Industry are with persons like Mr. Biju Patnaik and labour—

चिल्लाने वाले लोग हैं छोड़ दो थोड़ा सा दे रवीन्द्र वर्मा को बिठा दो करता रहेगा।

SHRI RAVINDRA VARMA: Long and short of it.

SHRI VASANT SATHE: Long and short of it—you are right. Long is Biju Patnaik and short yourself.

I beg of you to consider this and persuade the Government to take this

matter in all seriousness because the situation in the country is deteriorating. Let us not be complacent, and once it goes down the slope, it gathers momentum, it will go out of hands, out of gear, and nobody will be able to control it, neither you nor any successor government that will come or whenever it comes. It will damage the whole nation.

With these words and with this warning I hope that the progressive Minister, Shri Ravindra Varma, will be able to pursuade his colleagues to formulate a proper labour policy What is happening to that comprehensive labour legislation? We are still waiting to see the light of that legislation. I hope he will bring it at least in this Session

With these words, I thank you for the opportunity given to me

PROF SHIBBAN LAL SAKSENA (Maharajganj) I beg to move:—

"That the demand under the head Ministry of Labour' be reduced by Rs 100."

[Injustice to organised sugar labour whose minimum wages are less than Rs 300 per month for 6 months in the year when the minimum wages in Cement, Textile, Steel, Docks and other organised industries range from Rs 400 to Rs 600 per month for all the 12 months (1)]

SHRI PURNANARAYAN SINHA (Tezpur) I beg to move:

"That the demand under the head 'Labour and Employment' be reduced by Rs 100."

[Ineffectiveness of Regional Labour Commissioners. (2)]

"That the demand under the head 'Labour and Employment' be reduced by Rs. 100."

[Lack of welfare scheme for plantation workers of Assam, (3)]

SHRIMATI PARVATHI KRISHNAN (Coimbatore): I beg to move.

"That the demand under the head 'Ministry of Labour' be reduced by Rs 100."

[Need to reorganise the working of the Employment Exchanges and root our corrupt practices with the help of workers' representatives. (4)]

That the demand under the head 'Ministry of Labour' be reduced by Rs. 100."

[Need to recover amounts due from employers to the ESIC and take penal action against the offending employers. (5)]

That the demand under the head Ministry of Labour' be reduced by Rs 100."

[Need to ensure full implementation of the Equal Remuneration Act (6)]

That the demand under the head Ministry of Labour' be reduced by Rs 100."

[Need to introduce legislation to guarantee unemployment allowance. (7)]

"That the demand under the head 'Ministry of Labour' be reduced by Rs 100."

[Need to bring all railway workers under the purview of the Industrial Disputes Act (8)]

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 100."

[Delay in introducing a system of recognition of Trade Unions by secret ballot. (9)]

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 100."

[Failure to recover dues of Provident Fund Scheme from defaulting employers and institu-

[Smt Parvathi Krishnan]

tion of penal action against them (10)]

"That the demand under the head 'Ministry of Labour' be reduced by Rs 100"

[Failure to take urgent action to introduce legislation as recommended unanimously by the covention of Trade Unions held in 1971 (11)]

"That the demand under the head Ministry of Labour be reduced by Rs 100"

[Failure to ensure minimum bonus of 8.33 per cent to all Central Government employees including railways (12)]

That the demand under the head Ministry of Labour be reduced by Rs 100"

[Failure to restore 8.33 per cent bonus from the year 1975 (13)]

That the demand under the head Ministry of Labour be reduced by Rs 100"

[Failure to intervene and initiate talks where strikes break out and leave workers to be blackmailed by employers both in public and private sector (14)]

That the demand under the head 'Ministry of Labour' be reduced by Rs 100"

[Failure to improve ESI facilities and further streamline the working of the ESIC (15)]

That the demand under the head 'Ministry of Labour' be reduced by Rs 100"

[Inordinate delays in clearing Provident Fund dues and need to streamline the organisation (16)]

"That the demand under the head 'Ministry of Labour' be reduced by Rs 100"

[Failure to ensure adequate housing under the Industrial Housing Scheme (17)]

"That the demand under the head 'Ministry of Labour' be reduced by Rs 100"

[Failure to implement recommendations of Mines Safety Conferences (18)]

"That the demand under the head 'Ministry of Labour' be reduced by Rs 100"

[Need to streamline the work of the Directorate of Mines Safety. (19)]

"That the demand under the head 'Labour and Employment' be reduced by Rs 100"

[Failure to ensure employment to workers of closed units in engineering textile and jute industry by Government takeover (20)]

That the demand under the head 'Labour and Employment be reduced by Rs 100"

[Need for more vigorous action to eradicate bonded labour while ensuring protection and employment for such labour (21)]

SHRI P RAJAGOPAL NAIDU (Chittoor) I beg to move —

"That the demand under the head 'Ministry of Labour' be reduced by Rs 100"

[Failure to bring Labour Relations Bill soon (22)]

"That the demand under the head 'Ministry of Labour' be reduced by Rs 100"

[Failure to protect the labour from exploitation by the factory owners. (23)]

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 100."

[Failure to implement labour laws effectively (24)]

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 100."

[Failure of the conciliation machinery in solving the industrial disputes and thereby avoid strikes. (25)]

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 100."

[Failure to make the factory owners to appear before the Conciliatory Officers along with the labourers (26)]

"That the demand under the head 'Labour and employment' be reduced by Rs. 100"

[Failure to provide houses to coal miners (27)]

"That the demand under the head 'Labour and employment' be reduced by Rs 100."

[Failure to evaluate the employment exchanges. (28)]

"That the demand under the head 'Labour and employment' be reduced by Rs 100."

[Failure to implement labour welfare measures (29)]

"That the demand under the head 'Labour and employment' be reduced by Rs 100"

[Failure to strengthen maintenance of labour statistics. (30)]

"That the demand under the head 'Labour and employment' be reduced by Rs 100"

[Failure to strengthen safety measures in mines. (31)]

श्रीमती अहिल्या पी० रांगनेकर (बम्बई उत्तर मध्य) : सभापति महोदय, मैं आपके माध्यम से मंत्री महोदय से निवेदन करना चाहती हू कि हमारे देश में लेबर प्राबलम ला एण्ड आर्डर की प्राबलम बन गई है। पिछले कुछ समय से हमारे देश में कोई ऐसी स्टेट नहीं रह गई है—बंगाल और त्रिपुरा को छोड़ कर उड़ीसा या एक दो जगहों को छोड़ कर—जहां वर्कर्स के ऊपर फायरिंग न हुई हो जहां वर्कर्स की मौतें नहीं हुई हों। पिछले दिनों में 100 से ऊपर वर्कर्ज फायरिंग से मर चुके हैं, इतना बड़ा रिप्रेशन हमारे देश में इतने थोड़े समय में कभी नहीं हुआ—यह बात ध्यान में लानी चाहिये। इस प्राबलम को हमें बहुत सीरियसली देखना चाहिये। कुछ ऐसे लोग हैं जो जान बूझ कर इसको ला एण्ड-आर्डर की प्राबलम बनाना चाहते हैं, इससे पूरे देश का सत्यानाश हो जायगा। ये जितनी फायरिंग्ज हुई है, इनमे मेजोरिटी केसेज में मजदूरों का कसूर नहीं था। इसमें ज्यादा कसूर उनका है जिन्होंने नेगोसियेशन से इसको साल्व करने की कोशिश नहीं की, बल्कि पुलिस का इस्तेमाल किया। हर स्टेट में ऐसा हो रहा है, इस लिये केन्द्रीय सरकार को इसमें दखल देना चाहिये।

कुछ लोगों ने कहा है कि मजदूर मशीनरी तोड़ रहे हैं—सभापति महोदय—इन बातो में ज्यादा सच्चाई नहीं है। इस वक्त जो हो रहा है—वह यह है कि मजदूर मांग कर रहे हैं, लेकिन आज कल जो मैनेजमेन्ट है, वह कुछ ज्यादा जोरदार बन गया है, उनकी तरफ से मजदूरों के ऊपर ज्यादा हमले चालू हैं। हमारे माठे साहब ने अभी कहा कि "मैन-डेज लास्ट"। लेकिन सरकार की रिपोर्ट और लेबर कमिश्नर की रिपोर्ट यह कहती है कि जो मैनडेज-लौस्ट है, उसमे ज्यादा दिन लाक-आउट और लेआफ़ की वजह से हैं, स्ट्राइक की वजह से मैनडेज-लास्ट नहीं है। माठे साहब ने अभी जो चिन्ता व्यक्त की है, मुझे अच्छा लगा। मैं उनसे विनती करती हूं- अपार इण्डस्ट्रीज मे जो लाक-आउट है, वह इल्लीगल है, आप सबसे पहले अपने एम०पी० को कह कर उसको चालू करायें, बाद में यह सोचियेगा कि क्या चीज सच है। "एकमें" मे भी यही स्थिति है वहां भी इलीगल लाक-आउट चल रहा है और हमारी महाराष्ट्र की गवर्नमेन्ट उसमें इन्टरवीन नहीं कर रही है। इस लाक-आउट की वजह से मजदूरों के अन्दर,

[श्रीमती अहिल्या पी० रांगनेकर]

असन्तोष बढ रहा है। मजदूरों पर हमले हो रहे हैं। आप यह देखिये कि कानपुर मे जो फार्इरिंग हुई, उसमे मजदूरो की क्या गलती थी।

श्री वसंत साठे : कौन एम०पी० थे ?

श्रीमती अहिल्या पी० रांगनेकर : श्री डी० डी० देसाई। मजदूरो ने वहा पर दो महीने काम किया और उसका उनको वेतन नही मिलता हैं और वे भूखो मरते हैं अब आप क्या यह चाहते हैं कि मजदूर काम करें और उनको वेतन न मिले और घर जा कर उनको भाजन करना चाहिए और राम नाम लेना चाहिये। यह नही हो सकता है। ये जो अत्याचार बढ रहे हैं ये मालिको की तरफ से बढ रहे हैं और इस सम्बन्ध मे मुझे यह कहना है कि स्टेट गवर्नमेंट्स इस मामले मे कुछ नही करती हैं और स्टेट गवर्नमेंट्स इन्टरवीन नही करती हैं तो आपको इसमे इन्टरवीन करना चाहिए। अगर आप इन्टरवीन नहीं करेंगे, तो सिचुएशन और भी खराब होती चली जायेगी।

मैं यह भी कहना चाहती हू कि पिछली मई मे केन्द्रीय मत्री जी ने एक मीटिंग बुलाई थी और लोगो को प्रोमिज किया था कि इमर्जेंसी मे जो कुछ हुआ है, जो अत्याचार हुए हैं, वे वापस ले लेंगे। अभी तक गवर्नमेंट के डिपार्टमेंट्स मे इमर्जेन्सी के दौरान जिन लोगों को मीसा के अन्दर बन्द कर दिया था या डी०आई०आर० के अन्दर बन्द कर दिया था, उनको भी काम पर वापस नही लिया गया है। गवर्नमेंट के आडिट एण्ड एकाउन्ट्स डिपार्टमेंट मे, डिफेन्स डिपार्टमेंट मे, जिन लोगों को मीसा के अन्दर बन्द कर दिया था, उनको काम पर नहीं लिया है। इतना ही नहीं, उनकी जो पगार थी, वह भी नहीं दी गई है। इसी तरह से जो नेशनल टेक्सटाइल्स कार्पोरेशन है, वहां पर भी यह काम चालू है और जो प्राइवेट एंटरप्राइज हैं, उन्होंने भी मीसा और डी०आई०आर० के अन्दर जिन लोगों को बन्द करवाया था, उनको भी वहा पर काम पर वापस नहीं लिया है। इस बारे मे माननीय मत्री जी को ध्यान देना चाहिए और अपने वचन को पूरा करना चाहिए, जो गये महीने वचन दिया है, उसको पूरा करना चाहिए।

तीसरी बात बोनस के बारे मे है। यह क्या बात हैं कि हर साल बोनस डिक्लेयर कर दिया जाता है। यह रास्ता गलत है। बोनस के बारे मे एक पालिसी होनी चाहिए और कुछ न कुछ स्टेटूटरी पालिसी होनी चाहिए। हर साल बोनस डिकलेयर करना गलत है। मैं इस बारे मे ज्यादा आपका वक्त नही लूगी लेकिन एक बात मैं केन्द्रीय मत्री जी से कहना चाहती हूं कि एल०आई०सी० या ऐसी जो इस्टीट्यूशन्स हैं, उनके साथ जो इस बोनस के बारे मे एग्रीमेंट हुआ था, उसके लिए केन्द्रीय सरकार को कोर्ट मे नही जाना चाहिए था। जब केन्द्रीय सरकार कोर्ट मे गई, तो सुप्रीम कोर्ट ने कहा कि इस एग्रीमेंट को आनर करना चाहिए। इसलिए मेरा कहना यह है कि प्राइवेट एन्टरप्राइज मे जहां जहां ऐसे एग्रीमेंट्स हुए हैं, जिनको आनर नही किया गया है, उसके बारे में केन्द्रीय सरकार को कदम उठाना चाहिए और ऐलान निकालना चाहिए कि जो एग्रीमेंटस हुए हैं, उन सब को आनर करना चाहिए क्योंकि सुप्रीम कोर्ट का जजमेंट एल०आई० सी० के मामले मे हुआ है, इसलिए सब जगह उसको लागू करना चाहिए।

अगली बात मैं यह कहना चाहती हू कि इमर्जेन्सी मे एक बडी बात यह हुई थी कि काम का बोझा मजदूरो के ऊपर हर जगह बढ़ाया गया था और आपने कबूल किया है कि वह बोझा कम हो जायेगा, लेकिन अभी तक केन्द्रीय सरकार ने उस बारे में कोई कदम नहीं उठाया है। यही कारण है जिस की वजह से आज यह स्ट्रगल चल रही है। जो बोझा इमर्जेन्सी के दिनों में बढ़ाया गया था ;

वह कम होना चाहिए और पार्मेनसी रेस्टोर करनी चाहिए। इसी के कारण बहुत झगड़े बढ़ गये हैं और गवर्नमेंट ने जो इस बारे में वायदा किया था, उसको उसे पूरा करना चाहिए।

डियरनेस एलाउन्स के बारे मे मुझे यह कहना है कि आपके जो पब्लिक सेक्टर के एन्टरप्राइज है, उन सब ने यह कहा है कि जो महगाई भत्ता बढना है, वह 1 प्वाइन्ट पर 1 30 रुपया देना चाहिए और इसमे ज्यादा नही देना चाहिए। यह गलत बात आपके पब्लिक सेक्टर एन्टरप्राइजेज ने की है। इसलिए जो प्राइवेट सेक्टर मे काम करने वाल मजदूर हैं,उनको महगाई भत्ते के बारे म कोई न्याय नही मिलना है।

अगली बात मैं आप से यह कहना चाहती हू कि जो वेज बोर्ड्स है जिनको आप ने मान्यता दी है, उनमे न्युजपेपर्स के बारे मे जो वेज बोर्ड है, उसको एम्पलायर्स ने बायकाट किया है और फिजूल कारणो से बायकाट किया है। डेढ दो साल तक एम्पलायर्स ने कुछ नही किया लेकिन अब कहते हैं कि श्री दत्त और भगवती जो उसके मेम्बर है वे इन्डिपेंडेंट नही है। यह फिजूल का बहाना निकालकर उन्होने उस वेज बोर्ड का बायकाट किया है और हमारे प्राइम मिनिस्टर साहब ने भी यह ऐलान किया है कि जैसे मजदूरो को स्ट्राइक करने का हक है वैसे ही एम्पलायर्स को भी बायकाट करने का हक है। यह हमारी नीति है, यह सेन्ट्रल गवर्नमेन्ट की नीति है। इस नीति को सब प्राइवेट एन्टरप्राइज वाला पर जबरदस्ती लागू किया जाना चाहिए नही तो वे इस पर अमल नही करेंगे। अभी तक वेज बोर्ड के बारे मे जो अमल होना चाहिए था, वह अभी तक नही हुआ। अगर सरकार ने सख्ती से इस पर अमल नही कराया तो कोई भी इसको अमल मे नही लायेगा। मैं तो कहती हू कि जो भी इस पर अमल नही करे उसको कानून बना कर जेल भिजवाना चाहिए। यह सम्भव न हो तो कोई और कदम उठाने चाहिएं। अगर ऐसा नही किया गया तो कोई भी वेज बोर्ड की सिफारिशो को अमल मे नही लायेगा।

एक आपने अच्छा काम किया है कि आपने पुरानी अपेक्स कमेटी को डिजाल्व कर दिया और ट्रेड यूनियन्स लीडर्स की मीटिंग बुलायी। आपने सभी यूनियंस के रिप्रेजेन्टेटिव्ज को इसमे बुलाया, यह आपने अच्छा काम किया है। लेकिन इस पर सभी स्टेटस मे अमल नही हो रहा है। बगाल मे वर्कर्स ने अपने रिप्रेजेन्टेटिव्ज का चुनाव कर लिया हैं लेकिन फिर भी उनको रिप्रेजेन्टेशन नही मिल रहा हैं। इसलिए इसके बारे मे आपको सोचना चाहिए।

प्रोविडेंट कमिश्नर के आफिसिज मे बडा गोल-माल चलता है। जैसा गोल-माल वहा चलता है, ऐसा गोल-माल कही नही चलता है। वहा के कमिश्नर जिस तरह से चलते हैं वैसा कही नही होता है। उनके बहुत सारे टूर लगते है। कभी बम्बई, कभी कलकत्ता, कभी बगलौर का टूर लगता है। मैं आपको उदाहरण देती हू कि बगलोर मे दो घटे की मीटिंग बुलायी जाती है और तीन दिन का आफिशियल टूर बन जाता है। जो लोग एम्प्लायर के खिलाफ करप्शन की बात करते हैं उन्हें कान पकड कर निकाल दिया जाता है। इस तरह से वे टूर लगाते है लेकिन मजदूरो के लिए वहा फन्डस नही बचते हैं। मजदूरो के वे एरियर्स कम करते रहते हैं। दूसरे दूसरे कानून बना कर वे मजदूरो का पैसा कम करते रहते हैं।

मुझे एक बात और कहनी है। आपके 478 पब्लिक एन्टरप्राइज कसर्नस हैं। उन्होने भी मजदूरो का पूरा प्रोविडेन्ट फण्ड नही भरा है। अगर इस तरह की गड़बडी आपके पब्लिक एन्टरप्राइजिज मे चलेगी तो मजदूरो का आपको साथ मिलने वाला नही

[श्रीमती अहिल्या पी० रांगनेकर]

है। इसलिए मैं रवीन्द्र वर्मा जी से कहती हूं कि वे इस मामले में इन्टरवीन करें। यह बात मैं इसलिए कह रही हूं कि मुझे उनसे उम्मीद है और उनसे मिलना भी बहुत आसान है। दूसरे मिनिस्टरो से तो मिलना भी बहुत मुश्किल होता है।

एक बात मैं विक्टिमाइजेशन के बारे में कहती हूं कि किस तरह से सब जगह पर विक्टिमाइजेशन चलता है। जो भी आज करप्शन के खिलाफ आवाज उठाते है उनको विक्टिमाइज किया जाता है। इसका मैं एक उदाहरण देना चाहती हूं। आपके एटोमिक एनर्जी मे एक बैद्यनाथ नाम के अफसर है। उन्होंने अपने लडके को काट्रेक्ट देने के लिए सिफारिश की कि उनका लडका किसी फर्म मे काम करता है, उसको काट्रेक्ट दिया जाये। इसके लिए उन्होंने खत लिखा। उस खत को हमने प्राइमिनिस्टर के सेक्रेटरी को दिया। लेकिन अभी तक उस अफसर के खिलाफ कोई कार्यवाही नही की गयी। जो एम्प्लायर्स के करप्शन के खिलाफ लडाई लडते है उनके खिलाफ कार्यवाही की जाती है और उन्हें कान पकड कर निकाल दिया जाता है। इसलिए मैं चाहूंगी कि मिनिस्टर साहब इन सब बातो मे इन्टरवीन करें।

मुझे रवीन्द्र वर्मा जी से उम्मीद है कि वे इस मामले मे इन्टरवीन करेंगे और प्रोविडेन्ट कमिश्नर के आफिस मे जो गडबडी है उसको ठीक करेंगे।

DR. SUBRAMANIAM SWAMY (Bombay North-East): I will not take more time than Mr Sathe has taken.

Firstly I would like to congratulate the Labour Minister on the manner in which he has been conducting the activities of this Ministry. I myself happen to be the President of a number of labour unions which come in contact with this Ministry and, although I cannot say that his bureaucracy is as co-operative as one would like it to be nevertheless as a Minister he does exercise authority and the functions in a manner which all sides have greatly appreciated. I would also like to say that if one were to list the achievements of the Janata Government of the last one year, such as scrapping of the compulsory deposit scheme, the re-instatement of workers, giving of bonus and so on, one finds that most of the achievements of the Janata Government happened to be by and large due to the efforts of the Labour Minister. I will say that here also he can be justly proud. When the Janata Party took over we did have a large amount of bottled up tension amongst workers and it was natural that when a democratic Government came that this tension would blow up and therefore, if there was rise in some amount of industrial strife. I think that is something we would accept and something we would try to accommodate But even if you take into account that fact, I would say that things would have been much worse if a less adroit handling of the situation had taken place. I know that Mr Sathe's intellectual mentor who dominated the ideological thinking during the emergency thought that the only way to solve the labour problem was to bottle it up I do not know in the new context whether Mr. Sathe would like to acknowledge the intellectual leadership of the person you acknowledged during the Emergency. In fact, the problem before our Government has been that we have to spend quite a good portion of our time in trying to undo the mischief done by them. I would say, during this one year, on the labour front, we could have achieved a lot more and shown lot more results than we already did which is quite substantial, if we had not spent our time undoing the mischief done by Mr. Sathe and his mentors during the 19 months of the Emergency. It takes 9 months to produce the fruits of labour but Mr. Sathe has been labouring a very hard for 19 months and created a lot of mischief. This

is the mischief that we have to undo and consequently, the performance in concrete terms has not been as high as it might have been. I am sure, therefore, in the coming year the Labour Ministry would perform even better than it has in the last one year. There has been three kinds of strikes during the last one year. I have myself collected statistics on that. Some of these strikes are genuine and I would like to associate myself with these strikes. For example, the one-day strike of the Life Insurance Corporation's Class III and Class IV employees was perfectly a genuine strike. There was an agreement signed in 1974 between the workers and the management which was a written agreement. Afterwards, the Finance Minister initiated it and okeyed it and it was in operation. During the Emergency unilaterly, this was scrapped. I would have assumed that when our Government was formed. automatically we would have re-instated that contract but it is a matter of regret for me also that the Government decided to contest it in the court when the spokesmen of the labour side took it to court. I wish, the labour side had also not taken it to court. I wish. it had been settled by talking. Even after taking to the court, I think, it would have been proper for our Government not to have contested in the court. Here is a clear case where the employees were perfectly right and they did not sustain the strike—they went on one-day strike—they won it in the court. All congratulations to them. If they had prolonged the strike. I do not think any right thinking person in this country could have really objected to this. Similarly, there are such contracts which were signed during the emergency but were not implemented. The Indian Oil Officers did sign a contract before emergency but that was withrawn during the emergency and still not being re-instated. I would like the Labour Minister to examine such contracts which were signed bilaterly between the management and the Labour before emergency but unilaterally withdrawn during the emergency and still not being re-instated. But these are genuine ones.

There are also some strikes which in Bombay particularly which is an important industrial centre are conducted deliberately to embrass the Janata Government. After the strike takes place. the workers are told. "What can we do. The Janata Government has come; since the Janata Government has come, no demand of labour is met. In fact, the population of mosquitos has also increased due to emergence of the Janata Government." This is the kind of thing. (*Interruptions*) I am not the President of any union which has gone on strike to embarrass the Janata Government. These are strikes which are there in many parts of the country primarily aimed at embarrassing the Janata Government. There is no love for the workers at all. There are no demands which one can say are meant for the workers. But actually the primary aim is to embarrass the Janata Government.

I would say, many premier industries in Bombay are suffering and the workers are suffering because of this. The workers themselves do not want it. They are afraid of the *goondaism*. For example, the union of Mr. Dutta Samant in Bombay today is engaged in terrorising the workers and preventing them from going to work.

The third kind of strikes which are there are primarily aimed to retain their leadership. It is quite clear that the Congress and their Ministers are losing ground in the labour field. They are slowly slipping; they are afraid that they may lose it to the nationalist elements in the country. Take, for example, bank employees. It was quite clear that the Government was interested in negotiating with bank employees on the question of wage revision. But the bank employees led by the Congress and the bank employees' union led by the

[Dr. Subramaniam Swamy]

CPI both felt that they will lose ground completely if there were negotiations. So, they created one-day strike, two-day strike or three-day strike, wild-cat strikes, primarily because they wanted their hold on them. (*Interrupions*) The Bhartiya Mazdoor Sangh is a fast-growing union; they have a very positive attitude.

Now, if you subtract these kind of strikes. due to these elements. to embarrass the Janata Government and to retain leadership, actually, the number of strikes that have taken place in the country, in 1977, has less than the number in 1975. I have done this calculation. It is no use to blame the workers as such. They have genuine grievances. Their share in the national income has gone down very much since Mrs. Indira Gandhi's Government came to power. In 1966, the share of workers in the national income was 42 per cent and it declined after 10 glorious years of rule to 35 per cent. This has not happened in any other country except in India. Similarly, you will be surprised to know that the real wages in 1977 were lower than those in 1964. There is hardly any country in the world where the real wages of organised labour are lower after a period of 13 years. But this miracle has happened in India Under the rule of Mrs. Indira Gandhi, the organised labour's real wages today are 2 per cent below to level that was prevailing in 1964.

I would say, what is most important is to get to the root cause of it. Actually, I think, the conditions can be created in this country by which the strike as a weapon can become obsolete. There are industries in this country which have not had strikes in the last 15 or 20 years. One should examine why there are such industries where the workers have not gone on strike. One comes to a conclusion that the management shows human approach. exhibits human approach. in dealing with workers, not try to suppress them, not try to throw them out of job but to engage them in human relations. In this regard, I would ask the hon. Labour Minister to strengthen the process of collective bargaining. The concept of collective bargaining is very weak in India. It is really suffering because of two reasons. First the old recognised unions are out of date, particularly the Congress and Communist unions; they are literally out of date. In fact, I would say that as far as the influence of communists in the labour union field is concerned, it is a declining field as communists are declining everywhere else as the Congress ideology is also declining. Therefore in places like railways and banks, there should be proper verification and enumeration of membership should start afresh. Here, I would like to bring to the notice of the Labour Minister that you have to be careful about the bureaucracy; the bureaucracy is, in fact, in collusion with these elements because they may have been put there. Qualification and merit was not a very important factor in the last 10 years of Mrs Gandhi's rule because if that was a consideration, she herself should not have been the Prime Minister During the rule of Mrs Gandhi, people without any qualifications. on the basis of favouritism were staffed in the Government particularly in the Labour Ministry and they are likely to sabotage any attempt to democratise the union field.

I would like to draw the attention of the Labour Ministry here to the way in which verification is going on in the bankes, in the banking industry. Bureaucrats have conspired to see that the communist and the Congress unions get their recognition; they have chosen a date of reference which is of the emergency; they have done it without informing other bank unions in the field; they have arbitarily chosen this. I have already drawn the attention of the

Labour Ministry to this. I would like this to go on record to show how the bureaucracy, some elements of the bureaucracy in collusion with the former frustrated Congress elements are trying to sabotage the good standing of the labour. Therefore, I would like to urge the Labour Ministry please try to get elections as soon as possible and bring in a concept of election in the unions. In those places where elections have taken place, the traditional unions have lost. For example, in BHEL, what happened after the elections took place? The communist unions evaporated; the Congress unions evaporated. And if you look at the total results of BHEL, you will find that those unions which are new, which are alleged to be pro-Janata party, they have got two-thirds of the seats in these recent elections.

AN. HON. MEMBER: Jhansi.

DR. SUBRAMANIAM SWAMY: They are absolutely out of date. You do not know what is happening in this country. Therefore. I would like to suggest, in conclusion, to the Labour Minister that it is very important that in order to bring about a better situation in labour for the coming years. he must consider a few points which I would like to place before him. First and foremost, I would like the Labour Ministry to evolve a national wage policy before an income and price policy is evolved. I do not see why we have to wait till a comprehensive income and price policy has to come. The Bhoothlingam Committee is still looking at the ghost, I do not know. For their report, we need not wait. I don't think there can be much faith in a committee headed by somebody who has been in the top echelon of the bureaucracy all his life and then afterwards becomes a Chairman of a multinational corporation. Therefore, I would say that we would have much greater faith if the committee is headed by the Labour Minister himself. There is a lot of faith on him in this country as Shrimati Ahilya P. Rangnekar herself has said that the workers feel that they have direct access to him. It is probably only the Minister whom......

श्री बसंत साठे : आप कितनी भी चापलूसी करें आपकी यूनियन को रेकगनीशन नहीं मिलेगी।

DR. SUBRAMANIAM SWAMY: चापलूसी का फायदा तो आप जानते है।

Anyway, I would like that before the wage policy comes, income and price policy is formed. In this regard, it is quite surprising to see that there are 9 components of wage. It is a total mess; it is a total confusion. This should be grossly simplified and reduced to four components—basic wage, incentive, bonus and terminal benefit —all adding upto about 167 per cent of the basic wage.

Secondly, I would like him to consider seriously the concept of right to work because that is the only way we can bring about a sense of security in the mind of workers. As long as there is a job secruity, as long as the concept of right to work is not there, it is never possible to assure the workers to be peaceful. Thirdly, in view of the fact that Shrimati Parvathi Krishnan has come here, an equal employment opportunity programme for women, particularly the concept of part-time employment should be there: it is not enough to have equal remuneration for women, but it is also necessary that the concept of job should be parcelled out in a part-time form so that women can participate in it.

SHRIMATI PARVATHI KRISHNAN (Coimbatore): In that case, you ask for rule 104 of the Delhi Education Act to be amended. The Labour Minister may convey this to the Education Minister.

DR. SUBRAMANIAM SWAMY: Your recommendation will be given a serious consideration.

Therefore the concept of part-time employment must come about. Otherwise women cannot seriously participate in the labour force.

Fourthly, I would like the Labour Minister to spruce up the Labour Commissioner's office. The Labour Commissioners are over-worked. I do not thing that it is possible, honestly speaking to work in the conditions in which the Labour Commissioners are working—in the kind of offices they have. In fact, I am representing presently one of the Bank Unions in a negotiation with Labour Commissioner. I have seen the condition of office: the building may come down on any day even while we are busy negotiating. Therefore, such an important and vital office must be spruced up; the level and the status of that office; must be raised.

Finally, I would urge on the Labour Minister to call a national Round Table Conference of all economic interests. so that we can work out some concrete method for industrial relations. In this regard I would endorse the call that the Industrial Relations Bill must be brought before Parliament at the earliest.

श्री मनोहर लाल : (कानपुर) समापति जी, मैं आपको धन्यवाद देता हूं कि आपने मुझे इस महत्वपूर्ण चर्चा में भाग लेने का अवसर प्रदान किया। सबसे पहले मैं श्रम मंत्री जी और जनता सरकार को धन्यवाद देना चाहता हूं कि 19 महीने के इमर्जेन्सी के टाइम में जिस तरह से माठे साहब की सरकार ने हमारे मजदूर भाइयों के अधिकारों को छीना, उनके बोनस के अधिकार को छीना, उनके ऊपर कंपल्सरी डिपाजिट स्कीम लागू की, उनके सारे ट्रेड यूनियन अधिकारों को छीन लिया उनको जनता पार्टी की सरकार ने रेस्टोर किया। जनता सरकार ने मजदूरों के बोनस के अधिकार को रेस्टोर किया, कंपल्सरी डिपाजिट स्कीम को समाप्त किया तथा उनके ट्रेड यूनियन अधिकारों को रेस्टोर किया। इसके लिए मैं विशेष रूप से श्रम मन्त्री जी को और जनता सरकार को धन्यवाद देना चाहता हूं।

इसके साथ साथ मैं यह भी कहना चाहता हूं कि जहां आपने मजदूरों के बोनस को रेस्टोर किया है, मेरा आपसे निवेदन है कि रेलवे एम्पलाईज और पी ऐंड टी डिपार्टमेन्ट के कर्मचारियों को भी बोनस देना चाहिए जो कि अभी तक नहीं दिया गया है। इसके बारे में मंत्री जी को अवश्य ध्यान देना चाहिए। रेलवे कर्मचारियों तथा पी ऐंड टी डिपार्टमेन्ट के कर्मचारियों को भी बोनस मिलना चाहिए।

माठे साहब कार्य दिनों की हानि के बारे में चर्चा कर रहे थे और आंकड़े पेश कर रहे थे कि जनता सरकार के काल में कार्य दिनों की अधिक हानि हुई है जबकि उसके पहले यह हानि बहुत कम हुई थी। मैं उनको 1976—77 के आंकड़े बताना चाहता हूं। 1976—77 में एक करोड़ 28 लाख कार्य दिनों की हानि हुई थी जब कि उस समय साठे साहब और इंदिरा कांग्रेस की सरकार में मजदूरों के सारे ट्रेड यूनियन अधिकार छीन रखे थे। ऐसी हालत में भी 1 करोड़ 28 लाख कार्य दिनों की हानि हुई थी जबकि गत वर्ष 1 करोड़ 15 लाख 20 हजार कार्य दिनों की हानि हुई। अब साठे साहब ही इस बात का हिसाब लगा लें कि इमर्जेन्सी के टाइम में, जबकि मजदूरों के सारे ट्रेड यूनियन अधिकार और बोनस का अधिकार छीन लिया गया था—अधिक कार्य दिनों की हानी हुई या बाद में अधिक कार्य दिनों की हानि हुई? इस बात को मैं उन्हीं पर छोड़ता हूं। इसमें बहुत से लोक आउट्स और ले आफ की वजह से कार्य दिनों की हानि हुई है उसके बारे में ज्यादा नहीं कहना चाहता क्योंकि मुझे और बहुत सी बातें कहनी हैं।

16.59 hrs.

[SHRI M. SATYANARAYAN RAO *in the Chair*].

यह बात सही है कि जनता सरकार की स्थापना के बाद मजदूरों मे बहुत अशाति हुई है। इसका सबसे बडा कारण यह है कि जिस तरह से 19 महीने के इमर्जेन्सी काल मे मजदूरों के ट्रेड यूनियन अधिकार छीन लिए गए थे, मजदूरों मे उनका बोनस का अधिकार छीन लिया गया था, उन पर कंपल्सरी डिपाजिट स्कीम लागू कर दी गई थी—यह सारी बातें मजदूरो के दिमाग मे भरी हुई थी। वर्कलोड बढ़ जाने पर भी उनको अपनी बात उठा सकने का अधिकार नही था। मनमाने ढग से वर्कलोड बढ़ा दिया गया था। जो प्रबधक थे उनको पूरी छूट दे दी गई थी। मजदूर गेट मीटिंग्ज नही कर सकते थे। वे किसी प्रकार का प्रदर्शन नही कर सकते थे, लेकिन अब हम देख रहे हैं कि हिन्दुस्तान म श्रमिको का कितना महत्व है। उन 19 महीनो में जिन तरह से हमारे मजदूर साथियो ने काम किया, जब उन की आवाज डी० आई० आर० और मीशा मे बन्द थी, उसके बाद जब जनता सरकार आई तो यह "बट-नैचुरल" था, स्वाभाविक था, कि उन की 19 महीनो की दबी हुई आवाज निकलती। उन 19 महीने के काल मे साठे साहब की सरकार ने उन की जबान बन्द कर दी थी, उन की जुबान पर ताला पडा हुआ, लेकिन जब वे आजाद हुए तो सारी बाते निकल कर सामने आई। इस लिये हम कह सकते हैं कि जनता सरकार बनने के बाद, एमरजेंन्सी के बाद इस देश मे श्रम शान्ति पैदा हुई . . . .

17.00 hrs.

श्री वसन्त साठे : क्या आप का यह कहना है कि उन दुखी कामगारों ने नाराज कामगारों ने देश का उत्पादन बढ़ाया, जिसकी वजह से आप ने विदेशी मुद्रा कमाई ?

श्री मनोहर लाल : आप ने अपने भाषण में यह कहा था कि जनता सरकार के बनने के बाद मजदूरों मे अशान्ति हुई है, लेबर-अनरेस्ट बढा है।

श्री कृष्ण कान्त : (चण्डीगढ़) वह एमर्जेन्सी को डिफेण्ड कर रहे है।

श्री मनोहर लाल : डिफेण्ड तो वे करेगे ही। मैं बड़े दुख के साथ यह बात बतलाना चाहता हू—प० कमलापति त्रिपाठी जब पिछले दिनो कानपुर गये तो वहा पर उन्होंने यह कहा कि हम चाहते हैं कि जनता इन्दिरा गाधी से माफी मागे। होना तो यह चाहिये था कि इन्दिरा गाधी जनता से माफी मागती लेकिन वह उल्टा यह कह रहे हैं कि जनता इन्दिरा गाधी से माफी मागे। मै जानता हू—साठे साहब भी इसी बात का समर्थन करेगे।

आज श्रम जगत मे, सभापति जी, श्रमिकों मे जो असन्तोष है, उस का सब से बडा कारण यह है कि एमर्जेन्सी के दिनो मे काग्रेस सरकार ने, साठे साहब की सरकार ने उन के ट्रेड यूनियन अधिकारो को छीन लिया था, उन को हर तरह से दबा दिया था, उनकी आवाज को खत्म कर दिया था। हम चाहते है कि श्रम मत्री जी ने जहा उनके बोनस को रेस्टोर किया है, वही पी० एण्ड टी० और रेलवे के बारे मे भी सोचें, उन को भी ये सुविधाये दी जाये। आप ने सी० एम० डी० को खत्म कर दिया है, लेकिन उस मे भी कुछ शर्ते लगा दी है जिससे कि उन को अपनी किश्ते वापस लेने म बहुत कठिनाई आ रही है। मै चाहता हू कि उन का जो पैसा जमा है उस को वापस लेने मे जो शर्तें लगा दी गई हैं, उन मे ढील दी जाय, जिससे उन का पैसा उन को वापस मिल सके।

एक बात मे बडे दुख के साथ कह रहा हू—हालाकि मे पहले कह चुका हू कि हमारा श्रम मत्रालय अब बहुत अच्छे ढग में काम कर रहा है, लेकिन उस के बावजूद भी मै कुछ नौकरशाही की तरफ आप का ध्यान दिलाना चाहता हू। अभी आप के मत्रालय मे नौकरीशाही उसी तरह से हावी है, जिस तरह से कांग्रेस के जमाने मे हावी थी उसके कुछ

[श्री मनोहर लाल]

उदाहरण मैं आप के सामने प्रस्तुत करना चाहता हूं । सब से पहला उदाहरण तो यह है कि कानपुर मे स्वदेशी काटन मिल मे पिछले दिनों जो घटना हुई, वह ऐसी घटना थी जो सारे हिन्दुस्तान के लिये बड़े शर्म और कलंक की बात है । इस मिल मे जो काण्ड हुआ उस की सारी जिम्मेदारी लेबर डिपार्टमेन्ट पर है । अगर लेबर डिपार्टमेन्ट उसको पहले से देखता तो यह घटना न होती, इस घटना मे 11 आदमी मारे गये । सभापति जी, मैंने कल भी कानपुर मे लेबर कमिश्नर को टेलीफोन किया था । मुझे मालूम हुआ है —अभी भी 187 मजदूरों ने अपनी तनख्वाहें नही ली हैं । मैं जानना चाहता हूं कि ये 187 मजदूर जिन्होने तनख्वाहे नही ली हैं, वे कहां हैं ? यह केन्द्रीय सरकार का भी दायित्व है, इस लिये केन्द्रीय सरकार जानकारी प्राप्त कर के बतलाये । लोगो मे इस के बारे मे भ्रम फला हुआ है । इन्दिरा गाधी ने पटना मे अपने भाषण में कहा है कि वहा पर 300 मजदूर मारे गये हैं । इन लोगो के अन्दर हिंसा भड़काने की आदत पड गई है, ये लोग सब जगह इस तरह से हिंसा फलाने की कोशिश कर रहे है, लेकिन हमारी तरफ से इन को ऐसा मौका क्या दिया जा रहा है । इस लिए यह बहुत जरूरी है कि जनता सरकार इस बात को साफ करे, ताकि जनता मे भ्रम न फैलने पाये । मैं सरकार से माग करता हू कि स्वदेशी काटन मिल, जो बन्द पडी हुई है, उस को शीघ्र चालू किया जाय, क्योकि यहा पर सी० पी० आई० और काग्रेस के लोगों ने हिंसा फैलाना शुरू कर दिया है "जेल भरो" आन्दोलन शुरू कर दिया है, मीटिंग्स और नारेबाजी शुरू कर दी है । कानपुर उत्तर प्रदेश का एक बहुत बडा औद्योगिक शहर है । जो बात कानपुर शहर मे होगी, सारे उत्तर प्रदेश मे वह फलेगी । इसलिए माननीय मंत्री जी को इस बात को देखना चाहिए ।

इस के अलावा मैं यह कहना चाहता हूं कि दो साल से जे० जे० कैलाश मिल बन्द पडी हुई है । इस मिल को जल्द चालू करने के लिए भी मंत्री महोदय जी प्रयास करें ।

यह जो जनरल बातें मैंने आप से कहीं । अब कुछ बातें ऐसी है जिन को मैं खास तौर से मंत्री महोदय से कहना चाहता हू । सब से पहली बात मैं प्रोवीडेंट फंड के बारे मे कहना चाहता हूं । प्रोवीडेंट फंड का एक ऐसा संगठन है, जिस को आटोनोमस बोडी कहा जाता है । हमारे श्रम मंत्री जी ने कहा है कि यह एक आटोनोमस बोडी है । जब यह आटोनोमस बोडी है, तो फिर डाइरेक्ट लेबर मिनिस्ट्री के अन्डर क्यो यह काम करे । यह अगर आटोनोमस बोडी है, तो इस को अपना काम करने का अधिकार दे देना चाहिए लेकिन ऐसा नही हो रहा है । जो रोजमर्रा की जरूरतें है, उन के लिए भी लेबर मिनिस्ट्री के पास जाना पडता है और आज से नही बल्कि बहुत पहले से प्रोवीडेंट फंड का जो हमारा आर्गेनाइजेशन है, उस पर उन का कन्ट्रोल है । आटोनोमस बोडी होते हुए भी, लेबर मिनिस्ट्री का उस पर कन्ट्रोल है । इसलिए मेरा कहना यह है कि यह लेबर मिनिस्ट्री के कन्ट्रोल मे नही होना चाहिए बल्कि इस को बिल्कुल आटोनोमस बोडी बना देना चाहिए । मैं यह भी बताना चाहता हू कि फिक्सेशन आफ पे, वर्क नार्म्स, क्रीएशन आफ वैकेन्सीज और फिलिंग आफ वैकेन्सीज के लिए, ये सारी जो चीजे है, इन के लिए लेबर मिनिस्ट्री के पास जाना पडता है । हम चाहते हैं कि मंत्री महोदय इस पर ध्यान दे और जो नौकरशाही का रवैया चला आ रहा है, उस को खत्म करें ।

मैं यह भी कहना चाहता हूं कि आज जो प्रोवीडेंट फंड एक्ट के तहत 73,000 इस्टाब्लिशमेंट ऐसे आते हैं, अभी तक जिन का एरियर बकाया है । सारे हिन्दुस्तान में

73,000 इस्टाबिलिशमेंट्स ऐसे है, जिन्होंने 1827·25 लाख रुपया अदा नहीं किया है। अब आप अन्दाजा लगाइए कि जब 73,000 इस्टाबिलिशमेंटस 1827.25 लाख रुपया अदा नही करेंगे तो किस तरह से मजदूरो का भला होगा। उन के खिलाफ कोई कार्यवाही भी नही की जाती है और उसको वसूल करने के लिए कोई सख्त कदम कभी नही उठाये जाते हैं। करोडो रुपया उन के पास बाकी पडा हुआ है। इसमे किस का नुकसान है। इस मे मजदूरो का नुकसान होता है। जो मजदूर मर जाते हैं या रिटायर हो जाते हैं और जिन कम्पनियो ने प्रोवीडेंट फड का पैसा जमा नही किया है, उन को वह पैसा नही मिल पाता है। हम चाहते है कि इस मामले मे मन्त्री जी को सख्त कार्यवाही करनी चाहिए। बहुत सी फैक्टरिया ऐसी हैं जहां पर प्रोवीडेंट फड स्कीम लागू नही है। अभी हमारे जो केन्द्रीय स्टेट लेबर मिनिस्टर डा० राम कृपाल सिन्हा है, उन्होने मद्रास मे एक भाषण दिया था जिस मे उन्होने यह कहा था कि जिन फैक्टरियो मे 10 मजदूर भी काम करते हैं, वहा पर भी हम प्रोवीडेंट फड की स्कीम को लागू करना चाहते हैं। उन्होने मद्रास मे यह कहा था। यह उन्होने एक बहुत अच्छी बात कही थी। अगर इस स्कीम को लागू किया गया तो लाखो आदमी प्रोवीडेंट फड स्कीम के तहत आ जाएगे और मजदूरो को उस का फायदा मिलने लगेगा। तो हमारे स्टेट लेबर मिनिस्टर साहब ने जो 10 आदमियो वाली फैक्टरी को प्रोवीडेंट फड स्कीम के अन्तर्गत लाने की बात मद्रास मे कही थी, उस को फौरन अमल मे लाना चाहिए और भ्रम मे लोगो को नही रखना चाहिए। यह बात मै मन्त्री महोदय से कहना चाहता हू।

अगली बात प्रोवीडेंट फड के बारे मे मुझे और कहनी है और वह यह है कि प्रोवीडेंट फड स्कीम के तहत हमारे जो आजकल मि० नायक, कमिशनर हैं, उन के बारे मे मैं थोडी सी बात करना चाहता हूं।

सभापति महोदय किसी का नाम मत लीजिए।

श्री मनोहर लाल अब जहा तक प्रोवीडेंट फंड स्कीम का सवाल है, उस के बारे मे मुझे बहुत सी बातें कहनी थी लेकिन आप घटी न बजा दे, इसलिए मैं अब और दूसरी जरूरी बातो के बारे मे सरकार का ध्यान आकर्षित करना चाहता हूं।

आज मजदूरो मे बडी अशान्ति है। इस के क्या कारण है। मैं समझता हू कि इस के तीन कारण हैं और हमारा लेबर डिपार्टमेंट अगर उन की तरफ ध्यान दे, तो मजदूरो की कठिनाइया दूर हो जाएगी। सब से बडी जो कमी है, जो दिक्कत है वह यह कि नेशनल वेज पालीसी नही है। ऐसा न होने के कारण डिस्पेरटी इन वेजेज है। एक कारण तो यह है। दूसरा कारण यह है कि लेबर लाज बहुत पुराने हो गये है, ओल्ड लाज है और तीसरा कारण यह है कि इन्डस्ट्रियल रिलशन्स जो हैं वे ठीक होने चाहिए। ये तीन कारण ऐसे हैं जिनकी वजह से मजदूरो के अन्दर अशन्ति है और हम चाहते हैं कि मन्त्री महोदय इस तरफ ध्यान दे। डिसपेरिटीज आफ वेजेज के लिए मन्त्री महोदय को जल्द से जल्द नेशनल वेज पालीसी बनानी चाहिये।

मन्त्री महोदय ने कहा है कि नेशनल वेज पालिसी शीघ्र ही घोषित करेंगे लेकिन अभी तक उन्होने घोषित नही की है। उन्होने एक कमेटी बनायी है। एक वेजिज के बारे मे कमेटी बनायी है जो भूतलिंगम साहब की अध्यक्षता मे बनायी गयी है। इस कमेटी मे मजदूरो का विश्वास नही है क्योकि इस कमेटी ने मजदूरो के प्रतिनिधियो से कोई बात नही पूछी है और न पूछी जा रही है। इसकी वजह से भी भूतलिंगम कमेटी मे मजदूरो का विश्वास कम होता जा रहा है। मिनिस्टर

[श्री मनोहर लाल]

साहब इस पर ध्यान दे और जल्दी से जल्दी नेशनल वेज पालिसी की घोषणा करे।

हमारे जितने भी लेबर लाज है, वे सब बहुत पुराने हो चुके हैं। कोई 1927 मे बना था, कोई 1947 मे बना और कोई 1950 मे बना था। आज उनमे से कोई भी इफेक्टिव नही है। मिसाल के तौर पर फैक्ट्रीज एक्ट को लीजिए इंडस्ट्रियल डिस्प्यूट्स एक्ट को लीजिए। इनमे से कोई भी कानून आज इफेक्टिव नही है। बहुत सी फैक्ट्रीज मे इसका कार्यान्वयन नही किया जाता हैं। कही पर भी इनका कार्यान्वयन नही होता है। सब से बडी दुख की बात तो यह है कि हमारे यहा करोडो करोडो मजदूर टेम्परेरी पडे हुए हैं। उन्हें इसलिए परमानेंट नही किया जाता है कि 240 दिन वे पूरे नही कर पाते हैं। मालिक लोग हर महीने उनसे फार्म भरवा लेते हैं और मजदूर इस सम्बन्ध मे कुछ भी नही कर पाते हैं। हर महीने फार्म बदल दिये जाने से उनके 240 दिन कभी पूरे नहीं हो पाते हैं और वे परमानेंट भी नही किये जाते हैं। दस बारह सालो तक इसी तरह से चलता रहता है और तब भी वे परमानेंट नही हो पाते है। हम चाहते है कि इस तरफ भी मत्री महोदय ध्यान दें।

लेबर कोर्टस की वजह से भी मजदूर बहुत परेशान हैं। वहा बहुत देर से फैसले होते हैं, जल्दी से नही हो पाते हैं। कोई भी मजदूर यह पसन्द नही करता है कि वह अपना मामला लेबर कोर्ट मे ले जाए। हम चाहते हैं कि कलेक्टिव बारगेनिंग की बात बहुत जल्दी होनी चाहिए समझौता जो भी हो वह इफेक्टिव होना चाहिए। समझौते को जल्दी से जल्दी लागू किया जाना चाहिए। यही सब के लिए फायदेमन्द होगा। क्योंकि मजदूरों का विश्वास लेबर कोर्टस से उठ गया है। लेबर कोर्ट मे किसी भी डिस्प्यूटर का फैसला होने मे पाच से दस साल लग जाते हैं। अब बिचारा मजदूर जो कि नौकरी पर नहीं होता है वह कैसे अपने बच्चों का पालन पोषण करे, कैसे केस लडे? यह सोचने की बात है। हम चाहेंगे कि मंत्री महोदय इस ओर ध्यान दें और लेबर कोर्टस के काम मे सुधार लायें। इनको प्रभावी बनायें और ऐसी व्यवस्था करे जिससे ये जल्दी से जल्दी फैसला करे।

सभापति महोदय, हमारे जहा संगठित और असगठित मजदूरो की सख्या बहुत ज्यादा है। लेकिन उन मजदूरो के इन्ट्रेस्ट के लिये बहुत कम बोला जाता है। आप पार्लियामेंट के अन्दर ही देखिये कि क्या हालत है। जो लोग उनके हितो पर बोलने वाले है वही लोग बैठे हुए हैं। यह स्थिति बहुत पहले से चली आ रही है।

सभापति महोदय इसके लिए आप रवीन्द्र वर्मा साहब का बोलिये।

श्री मनोहर लाल हम आप माध्यम से मत्री जी से कहना चाहते हैं कि मजदूर साथियो की तरफ बहुत कम ध्यान दिया जाता है। जो भी हमारे मजदूर साथी है चाहे वे उत्तर प्रदेश के हो चाहे बिहार के हो कही के भी हो उन्हें कहीं पर चार रुपये कही पर साढे चार रुपये, पाच रुपये मिलते हैं। कही पर उन्हें पूरा पैसा नही दिया जाता है। 6 रु० 70 पैसे बहुत कम जगह पर दिया जाता होगा। सभापति महोदय आप अन्दाजा लगाइये कि आज कितनी महगाई है। वे लोग इस महगाई के जमाने में दो सौ, सवा दो सौ और ढाई सौ रुपये महीने की तनख्वाह में कैसे अपना गुजारा कर सकते हैं। हम चाहते हैं कि इन मजदूरो की तरफ ज्यादा ध्यान दिया जाए जिससे हमारे हिन्दुस्तान की तरक्की हो। हिन्दुस्तान की ही नहीं, किसी भी देश की तरक्की श्रमिकों पर निर्भर करती है। अगर श्रमिक भाई ठीक से काम करेंगे, इन्ट्रेस्ट से काम करेंगे तो उत्पादन बढ़ेगा। उत्पादन बढ़ेगा तो देश खुश हाल होगा। इसलिए मैं चाहता हू कि आप मजदूरों की तरफ अवश्य ध्यान दीजिए।

मंत्री जी उनकी तरफ ध्यान देंगे, ऐसी हमें आशा है ।

SHRI SAUGATA ROY (Barackpore): I have listened to many of the speeches including Shri Sathe's and Dr. Subramaniam Swamy's. I am sorry I cannot be ridiculously eulogising in my speech about the Labour Minister as Dr. Swamy was. Inspite of all said and done and all the weaknesses personally I may have for Dr. Verma, I charge this Government with total inaction and incapacity for action during the last one year.

I will shortly get into the facts But what has been the labour situation in the last one year. I know that it is not the Labour Minister who alone determines the labour situation. Often he is a helpless spectator while the other Ministers of the State Government do not act. Often he is not in a position to intervene because his own party trade union will not listen to him. I know of another Labour Minister who was there before him but with unhappy heart had to pass the Act, the Law which took away workers right to bonus. To-day, I believe, Mr. Ravindra Verma is caught in such a cage, while he sits and sees that the whole industrial situation in this country is growing from bad to worse, but he cannot do anything.

I say, if the year 1976 for labour can be categorised, can be bracketted with suppression, the year 1977 can be categorised with Government inaction and violence in trade union activities. I am surprised that inspite of all the unrest that has taken place, the complacence of this Government is about the labour situation.

On page 8 of this Report it has been said:—

"An analysis of the statistics during the last seven years shows that on an average the total mandays lost ranged around 20 million, except in 1971 when it came down to 16.55 million."

In 1974, when it rose to 40.26 millions because of strike by railwaymen, in 1976 it came down to 12.80 millions due to emergency. According to the available provisional figures the number of mandays lost during 1977 was 21.21 millions. I detected some complacency here. Well, it has been 20 million mandays last year. Every year we have got almost that figure. That has created complacency. Not only that, there is jugglery of statistics that has been done here. They also say—a marked feature of the labour situation was that the percentage of time lost due to lock out showed an upward trend. In 1976 the lock outs accounted for 78.83 per cent of the total mandays lost whereas it came down to 52.83 per cent in 1977. This is nothing but a jugglery of figure which intelligent officers in his Ministry have done. The fact is in 1976 the mandays lost due to lock out were approximately 10 millions. In 1976 mandays lost due to strikes were about 2 millions whereas in 1977 it went up to 10 millions. So, the mandays lost due to lockout are the same. The employers are behaving in the same way. Only the workers are resorting to most strikes. Either the Government has lost the moral authority or the capacity to intervene. So, what I am afraid of is that these strikes and lock outs have not affected the private sector only. The private sector is notorious because of bad employers in our country. What I am afraid of is that this has affected the public sector very badly. In the last one year, if you just look into that, there have been so many cases of strikes in the public sector. In April last there was a strike in H.E.C. Ranchi. In May the Bombay Port workers went on strike. In August, in Hindustan Shipyard there was trouble. In September there was strike in Kota Atomic Power Plant and there was strike in H.M.T. Kalamassery which went on for 2½ months. In January, there was lock out in H.E.L., Hyderabad and then

[Shri Saugata Roy]

Southern Railway employees in Madurai Division went on strike In March, we saw LIC Development workers going on strike In April, there was a strike going on in the Indian Space Research Organisation in Trivandrum Not only that, another feature of this whole situation is that the Government's overall policy has been lukewarm to the public sector So, in so few cases the Central Labour Minister cared to intervene Here it is said with fanfare that the Labour Minister intervened in as many as a dozen cases In one full year the Labour Minister intervened in one dozen cases i e one case in 30 days whereas the strikes are almost eight to ten per day Eight to ten strikes are taking place in the country per day and the Labour Minister is intervening in a dozen cases per year I congratulated him then and I am prepared to do so even now When the Port and Dock workers went on strike the award given by the Labour Minister was helpful to the employees But today he pleads his inability when Bailadilla workers are retrenched and fired upon. Today he pleads his inability when 105 workers of Swadeshi Cotton Mills in Kanpur are fired upon and killed Today he pleads his inability when there is firing of workers of the Bharat Heavy Electricals in Hardwar Today he pleads his inability when there is a strike at the Bhopal unit of BHEL I would like him to assert himself at this time tell the other Ministers that it is the business of the Central Labour Ministry to intervene when there is a strike in the other Ministries But I have a feeling that the other Ministers do not cooperate with the Labour Minister and as a result of that, its function is getting reduced Its function is only limited to 'Essay-writing' as one of the former Labour Ministers put it. They only write letters and pious circulars and pious wishes What happened in regard to the newspaper employees?

In April last the Minister announced an interim settlement for newspaper employees Then we found that in December suddenly the employers decided that they would opt out from the Wage Board, both for newspaper employees and for working journalists Here the Report says that the Labour Minister is talking with them so that a solution can be found But they opted out almost two or three months back. Uptill now no solution has been found out about the Newspaper Wage Board Not only that I have also a feeling that probably Mr Ravindra Varma also wants to earn a distinction Shri Charan Singh has made a name for himself in appointing Commissions Mr Ravindra Varma also wants to make a name for himself in appointing committees There has been a Committee on Comprehensive Industrial Relations Law There has been a Committee on Labour Participation in Management There has been a Committee on Consumers Price Index Numbers There is a Committee which is of course appointed by the Finance Minister the Bhoothalingam Committee on wages, prices and income policy These are the committees which are there With all these committees uptill now no concrete action has been taken so far The Industrial Relations Law was proposed sometime in the last December session It is almost middle of April now and the comprehensive industrial relations law has not come out I hope the Minister will come up with this I do not want now to speak about my proposals for Industrial Relations Law, because I have spoken on that in the Labour Consultative Committee and I will speak again when the Bill comes up But I wish to say that all these committees are taking up a lot of time with the result that one of the principal functions of this Ministry has not been fulfilled which is legislation There have been only two legislations brought in by this Ministry in the last one whole year,—one is amending the Payment of Bonus Act—the

much trumpeted thing—and the other one is a small amendment in the Payment of Wages Act. No other legislation has come. So, even in the field of legislation I want to tell you, Sir, that this Ministry lags very much behind.

At this stage I want to say some more important things on the industrial situation. This Book says that one of the contributing factors is the fluidity of the loyalty of trade unions. Indirectly it says, that the multiplicity of the trade unions is causing this thing. Now, Sir, who is causing this multiplicity of trade unions? You suddenly revived the Indian Labour Conference, which is an all right decision, but you invited everybody from Bharatiya Mazdoor Sangh, which is an employers' organisation to UTUC etc. You invited almost everybody. Now you are allowing multiplicity of trade unions. When you invite anybody and everybody without proper verification into the Industrial Labour Conference, Mr. Subramaniam Swamy may have every reason to be pleased with you, but we are not, because, we feel, it is dividing the workers' movement. If you want, you have a secret ballot for the recognition of trade unions. We have no objection, but do not invite trade unions on this large scale. There is labour unrest and firing in Ghaziabad; there is firing in Kanpur and in Bailadilla and other places. These incidents show that the pent-up feelings of the workers are coming out. One year is over. Even the Janata party has lost in Andhra and in Karnataka. It is no longer fit to talk about emergency and today there is a strike in three Public Sector undertakings. In emergency, the congress lost the maximum support of the industrial workers when the right of bonus was taken away. We were the sufferers. Unfortunately, Mrs. Gandhi has not changed her view uptill now. Recently, in an interview, she said that the working-class voted against her in cities because the workingclass could be influenced by the employers. I am totally at variance with this attitude. But, I say that it is not emergency now. It is mainly because the prices are rising, the consumer price index is going up and wages are not keeping pace with that. The employers are not paying heed to the Government. Government has not got the moral authority to control the employers. Therefore, the employees are resorting to violence and the police is resorting to firing. This is the labour situation in the whole country. I am not saying this or criticising in order to gain something. I want to say that it is time that Government takes stock of the situation and intervenes effectively in the labour disputes that are taking place, particularly, in the labour disputes, that are taking place in the public sector companies. Why should there be labour disputes, strikes or lock-out in public sector undertakings when they are supposed to be model employers? I do not find any reason at all. If there are lacunae, we are prepared to help you.

Mr. Chairman, I think my speech will be continued on the next day. So, I will continue with some points only to-day.

Next thing is with regard to agricultural workers. In the last Government, they have done something about the agricultural workers and the bonded labour. Under the Twenty-Point Programme, regarding agricultural workers, most of the States have fixed minimum wages for them. What is needed now is a comprehensive law on the agricultural workers according to the Kerala model. I do not think that the Central Government, at this stage, is prepared for bringing out such a law though the report points out that there will be such a special conference called for the agricultural workers.

Under the Twenty-point Programme, the last Government freed sensus, the Lok Nayak laments, the

[Shri Saugata Roy]

the bonded labour. But, what has the present Government done after their coming into power? They say that the bonded labour as on 31st December 1977 identified was 1,02,060, the bonded labour freed was 1,00,962 but the bonded labour rehabilitated was only 28,728. Out of the identified bonded labour, you are rehabilitating only a very few of them. It appears to me that the rehabilitation of the bonded labour is proceeding at a very very slow rate.

I want to say something about the *biri* workers. You have introduced now the E.S.I., employees' state insurance. This facility has now to be extended to the cottage industries workers also. Likewise we have fixed the minimum wage also for the agricultural workers. If you are going in for the expansion of khadi and village industries in a big way, you should also fix the minimum wages for the khadi and village industries workers.

Regarding the safety in coalmines, much has been talked about earlier. Chasnala incident was there. I just want to mention about how callous is the Director-General of Mines Safety about the safety of the workers. Sir, only yesterday morning, myself and Mr. Chitta Basu gave a call attention motion on the accident at the Tara colliery on 30th March where five workers were killed. In the evening I was looking at the notice board. I found that suddenly the accident in Tara colliery on 30th March had been reported and notice comes in for that ten days after the accident.

Is this the way the Director-General of Mines Safety should function? For ten days why no notice was given? Why a statement of the Minister was not made at all? Don't you believe that toning up of the mines safety measure is necessary? Chasnala does not come every day. (*Interruptions*) Mines fatality has come down. It must also be remembered that fatality does not take place everyday. In Tara colliery, so many people died. You sympathise with them. The mines safety measure has to be toned up. (*Interruptions*).

In regard to houses for coalminers, that comes under the charge of this ministry. After nationalisation in the first, second or third year there was building activity. But Government is lagging behind very much. A large number of coalminers are still living in their old *jhuggi-jhopri* and *bastis* as they used to be. About the jute industry the less said the better. Jute mills are closed for months together. Previously, at least the Central Government made many efforts to get the jute mills opened. Sir, in my constituency, two jute mills employing 12,000 people, Naihati and Kinnyson jute mills, are closed for over six months or so. Not a single effort has been made by the Central Government to reopen them. The decision of taking over of some sick industries was taken by the last Government. But that has not been implemented in regard to these jute mills which have been closed for six months or seven months or eight months. 76,000 jute mill workers have been laid off only due to power shortage. And nothing has been done. When power goes off there is lay-off. Nothing has been done about the workers.

There is no direction gone from the Central Government to the State Government about what is to be done about the power shortage. Mr. Chairman, I think, 5-30 is the limit for me.

MR. CHAIRMAN: Not 5-30 because there is the other Member from your party who is there. If he agrees, then you can speak.

SHRI SAUGATA ROY: I shall finish now because he is going to Ahmedabad to-day.

MR. CHAIRMAN: To-day I cannot give you more time.

SHRI SAUGATA ROY: Sir, the Labour Minister happens to be the Minister of Employment. Unfortunately, in the total Ministry, the Labour Ministry receives a back seat and in the Labour Ministry the Directorate of Employment receives a back seat and as a result of which the Controller of Employment Exchanges is not there. There is lot of corruption in the employment exchanges. Workers representatives have not been associated with employment exchanges. Last year we find that there was a spurt in the number of unemployed on the live register. Further, Sir, the total number of placements in 1977 were 4.62 lakhs as against 4.97 lakhs in 1976. No proper reasons has been given as to why number placements have gone down and the number of unemployed on the live register has gone up. One explanation given by the Government is that a number of vacancies are not intimated to the employment exchanges. Government should come forward with a legislation so that all the vacancies intimated to the employment exchanges.

With regard to scheduled castes and scheduled tribes in 1976 their number in employment exchanges was 10.78 lakh whereas in 1977 it has gone to 12.8 lakhs. The placements in scheduled castes in 1976 were 38,000 whereas in 1977 the number has come down to 35,000.

Lastly, Sir, I would like to say that two governments in India—West Bengal and Kerala governments—have come forward with bills for unemployment allowance. It is our misfortune that in this country even after thirty years of Independence—or Congress rule—there are so many unemployed people. Now two State Governments have come forward and shown the way that unemployment allowance can be given. Let the Central Government come forward with courage to pay unemployment allowance to the unemployed people. It will come to Rs. 50 to Rs. 60 per man per month or in other words it will come to Rs. 60 crores per month as there are one crore inemployed persons in this country. It is not a big amount. You can make a start somewhere. What is happening at the present moment is that placements are going down whereas unemployment rate is going up.

Lastly, Sir, I would like to say a word about the welfare measures. I want to say that there are ESI and provident fund defaulters. Positive penal action should be taken against them. Unfortunately, I am told, that even public sector undertakings are defaulters with regard to provident fund and ESI. Unless strong action is taken this malady will not get removed. Now, a word about 'bonus'. I spoke on the Payment of Bonus Bill. Today the Minister is advocating the theory that bonus is a deferred wage. May I know then why have you referred it to Bhoothalingam Committee. If you accept it as a deferred wage then it should apply equally to railways, P & T, etc. The Bhoothalingam Committee is something about which workers are apprehensive. So, about bonus, Government should come out with a policy announcement within the next two or three months, not make bonus for only one year, but make bonus a permanent feature so that this problem of having bonus legislation every year is diminished. With that I wish the hon. Minister good luck in his very difficult task of maintaining peaceful industrial situation in the country and I hope that in the coming years, we will see an improvement in the industrial situation in the whole of the country.

श्रम तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (डा० राम कृपाल सिंह) : सभापति महोदय, मैं माननीय सदस्य, श्री सौगत राय

[डा० राम कृपाल सिंह]

का वक्तव्य सुन रहा था, उन्हें यह तकलीफ हुई कि श्रम मंत्रालय मे बहुत सारी समितियां बनाई गई हैं। मुझे थोड़ा आश्चर्य हुआ लेकिन सोचने पर लगा कि उनके मुह से ऐसी बात सुनने पर आश्चर्य नहीं होना चाहिए था। वे ऐसे मित्रों के साथ कार्य करते रहे हैं जिनका प्रजातांत्रिक प्रणाली से और पद्धतियो से, कमेटी सिस्टम से जोकि डैमोक्रेटिक सिस्टम का एक अभिन्न अंग है, कम ताल्लुक रहा है। कोई एक व्यक्ति ही निर्णय लेता रहा है और उसी के आधार पर काम करने की उनकी आदत पडी हुई है। श्रम मंत्रालय मे जो भी निर्णय लिए जाते हैं वह श्रमिकों के प्रतिनिधि, नियोक्ताओ के प्रतिनिधि, राज्य सरकारो के प्रतिनिधि और केन्द्रीय सरकार के प्रतिनिधि—सभी मिलकर निर्णय लेते हैं। इसलिए निर्णय लेने की जो प्रक्रिया है वह प्रजातांत्रिक है और इससे हमारे मित्र को कोई कष्ट नही होना चाहिए। श्रम मंत्रालय बहुत बडा है और समस्याये भी बहुत बडी हैं लेकिन हमारे सौगत राय जैसे मित्र बार बार कहते है कि इमरजेंसी की बाते भूल जाइये परन्तु कम से कम इस देश का जो श्रमिक वर्ग है उसके लिए इमरजेंसी का भूल जाना बहुत कठिन है बल्कि मैं कहूंगा असम्भव है। क्योंकि इस देश मे जो प्रजातन्त्र पर आघात हुआ, व्यक्तिगत अधिकार, मानव अधिकार छीन लिए गये उसमें यदि सबसे अधिक कोई एक समुदाय या एक वर्ग आक्रान्त हुआ, तो वह श्रमिक वर्ग था। मैं आपको जानकारी के लिए बताना चाहता हू लगभग 44 हजार श्रमिक इमरजेंसी के दौरान इसलिए अपनी रोजी रोटी से वंचित हो गए और उनमे से अधिकांश जेलो के शिकंजे मे बन्द कर दिए गए क्योंकि वे अपने अधिकारो के लिए लड सकते थे। बाकी तो माननीय सदस्यों ने ध्यान आकर्षित किया ही है कि क्या क्या ज्यादतियां हुई। श्रम विभाग ने उन ज्यादतियों को समाप्त करने के लिए, मीसा और डी आई आर में जो बन्दी बनाये गये, उनकी नौकरियाँ छीन ली गई, उनको फिर से नियुक्त करने के लिए और बाकी बेनेफिट देने के लिए जो निर्णय लिये हैं वह सर्वविदित हैं।

मैं इस मंत्रालय के अनेक पहलूओ में न जा करके श्रम मंत्रालय मे मजदूरों के लिए, श्रमिकों के लिए, सामाजिक सुरक्षा और प्रशिक्षण के लिए जो विभाग है उसी पर आपका ध्यान आकर्षित करना चाहूंगा। अभी तक इस मंत्रालय मे जो श्रमिक शिक्षा की परिषद् या बोर्ड है वह शहरी कामगारो के बीच काम करता रहा है। जनता सरकार के आने के बाद यह निर्णय लिया गया कि अब जो ग्रामीण मजदूर हैं, जो असंगठित मजदूर हैं, जिनको कोई देखने वाला नही है, सरकार कानून बनाती है लेकिन उनको कोई जानकारी नही होती, उनके अधिकार और कर्तव्य क्या हैं, सामाजिक परिस्थिति मे उनको किस प्रकार से कार्य करना है, उनके बीच मे श्रम संगठन कैसे उत्पन्न हो—इन सारी बातो की उनको कोई जानकरी नही दी जाती थी। आपको जानकर प्रसन्नता होगी कि देश मे लगभग 13 से अधिक स्थानो पर इस बार पहली बार मछुआ श्रमिको के बीच, ग्रामीण श्रमिकों के बीच और जो मार्जिनल फार्मर्स हैं उनके बीच तथा जो आदिवासी ग्रामीण क्षेत्रो मे रहते हैं उनके बीच इस तरह की योजनायें रखी गई हैं।

इस का एक दूसरा पहलू यह है कि हमारे श्रमिको के बीच अनेक ऐसे बंधु हैं जो अभी निरक्षर हैं—लिखे-पढ़े नही हैं। तो श्रमिको की शिक्षा का एक महत्वपूर्ण मोड यह है कि प्रौढ शिक्षा के साक्षरता अभियान के साथ इस को जोडा जाये। हम सब मानते हैं कि संवैधानिक व्यवस्था के बावजूद या आदेश के बावजूद भी हम सारे देश के लोगों को साक्षर नही बना पाये हैं। इस बार सरकार ने जो एडल्ट एजूकेशन बोर्ड बनाया है, उस के साथ इस वर्कर्स एजूकेशन बोर्ड का तालमेल बैठा कर इस काम को तेजी के साथ बढ़ायें—ऐसी

बातचीत हम कर रहे हैं । हमारी श्रमिक शिक्षा परिषद् के पास लगभग 50 हजार वर्कर्स-टीचर्स सारे देश में हैं, यदि वर्कर्स-टीचर्स की इतनी बड़ी सैना प्रौढ़ शिक्षा और साक्षरता अभियान में लग जाए, तो इस के बहुत अच्छे परिणाम शीघ्र निकल सकते हैं । इसके लिए मैं माननीय सदस्यों से, जितने भी श्रम संगठनों के कार्यकर्ता हैं, देश में जितने भी प्रकार के श्रम संगठन हैं, उन सब से अपील करता हूं कि वे इस काम में सहयोग दें और श्रमिकों के बीच साक्षरता और ज्ञान का प्रकाश फैलाने में अपना योगदान करें ।

सामाजिक सुरक्षा को हम उत्तरोत्तर दृढ़ और व्यापक करना चाहते हैं, खास कर श्रमिकों के लिए, और इसी दृष्टि से हमारे यहां कर्मचारी भविष्य-निधि की योजना है । इस निधि के सम्बन्ध में कई माननीय सदस्यों ने कई बातें यहां पर उठाई है । यह कहा गया है कि कर्मचारी भविष्य निधि में बहुत ज्यादा एरियर्ज है बकाया है । कर्मचारी भविष्य निधि में एक साल के अन्दर यानी पिछले साल में लगभग 500 करोड रुपया जमा होगा । अभी तक कुल एरियर 20 करोड़ से कुछ अधिक है, शायद 20 से 21 करोड के बीच में है । इस में जैसा कि माननीय सौगत राय जी ने कहा—कुछ एरियर तो बीमार मिलों का, जैसे जूट मिलें हैं या कपड़े की मिलें हैं— इन का हैं । जब सरकार ने उन मिलों को अधिग्रहण किया तो उस में से कुछ बकाया तो इन टैक्सटाइल और जूट मिलों का है, इन्जीनियरिंग का नम्बर दूसरा है । यही कारण है कि सब से अधिक भविष्य निधि का बकाया बंगाल और महाराष्ट्र में है जो कपड़ा और जूट मिलों पर है । मगर यह कहना कि भविष्य निधि संगठन इस बकाया की वसूली के लिए सचेष्ट नहीं है यह सत्य से परे है । क्योंकि इसी रिपोर्ट में—जो हमारी वार्षिक रिपोर्ट आप के सामने पेश की गई है— उस में यह बताया गया है । इसे खोज लूंगा मुझे अभी वह मिला नहीं है । कहने का मतलब यह है कि जितने केस किये गये हैं, जब कभी एरियर्स होते हैं वे कोर्ट में चले जाते हैं और जो कोर्ट का फैसला होता है, उस के अनुसार पैसा रिकवर किया जाता है और कहीं भी यह दिखाई नहीं देगा कि किसी को छोड़ा जा रहा है। भूतकाल में जो भी होता हो, मैं सदन को यह विश्वास दिला सकता हूं कि अभी यदि कोई एरियर बाकी है और है विलफुल जो डिफाल्टर्स हैं, तो उन के खिलाफ केस किया जाता है । अब केस में कितने ही स्टेजेज होते हैं ? लोग अपील में चले जाते हैं और जब तक इस प्रक्रिया से हम निकल नहीं जाते हैं , तो वसूली में कठिनाई है ।

श्री सौगत राय: कानून को बदलना पड़ेगा।

डा० राम कृपाल सिंह : उसके लिए एक सुझाव यह आया हैं कि जिस तरह से इन्कम टैक्स आफिसर्स को वसूली के अधिकार दिये हुए हैं, उसी तरह से क्या प्रोवीडेंट फंड के जो रीजनल कमिश्नर हैं, उन को ऐसा अधिकार नही दिया जा सकता है ? सुझाव आए है लेकिन सुझाव आने से ही यह नही हो जाएगा । इस को गहराई से छानबीन कर के, उस पर विचार करके, निर्णय लेना पडेगा ।

मैं यह भी आप को बता दू कि हम ने पहली बार कर्मचारी भविष्य निधि में जो श्रमिकों को साढ़े सात पर सेंट ब्याज दिया जाता है, उस को बढ़ा कर 8 प्रतिशत कर दिया है और यह सन् 1977 में पहली बार किया गया है । यह एक उपलब्धि है और नाना प्रकार की चीजे हम श्रमिकों के हित में कर रहे हैं । आप ने देखा होगा कि पहली बार जो संगठित क्षेत्र के श्रमिक हैं , उन के लिए व्यवस्था की गई है सामाजिक सुरक्षा की, भविष्य निधि की और अब हम एक और कदम यह उठा रहे हैं कि जो असंगठित श्रमिक हैं उन को भी इसमें लाएं । पहली बार बीड़ी मजदूरों को, जिन की हालत इस देश में बहुत ही खराब है, इन बीड़ी मजदूरों की कोई सामाजिक सुरक्षा पहले नहीं

[डा० राम कृपाल सिंह]

थी, उन्हें पहली बार सन् 1977 मे नई सरकार ने भविष्य निधि का लाभ दिया है और अभी हमारे सामने कई समस्याएं हैं लेकिन उन समस्याओ का समाधान करने के लिए हम तत्पर हैं और जैसा आप ने कहा कि जो काटेज इंडस्ट्रीज मे काम करने वाले हैं उन पर भी इस को लागू किया जाए, तो कानून मे और सुधार करने की अगर आवश्यकता होगी, तो फिर आप के सामने आएगे लेकिन हमारा यह विचार है कि अभी जो हमारे कानून हैं उन के अनुसार हम अधिक से अधिक जिन लोगो पर इस को लागू कर सकते हैं, करे । बीडी मजदूरो पर लागू कर रहे हैं और आगे औरो पर भी करेंगे ।

17.48 hrs.

[SHRI DHIRENDRANATH BASU *in the Chair*]

हम भविष्य निधि मे डिसेन्ट्रेलाइजेशन करने की बात कर रहे हैं जो केन्द्रीकरण हो गया था, उस को खत्म करना चाहते हैं । एक प्रदेश मे यदि बहुत सारे कार्यकर्ता हैं, श्रमिक हैं और वे अंशदान करते हैं और भविष्य निधि के लिए एक ही जगह पर आते हैं तो हम ने निर्णय लिया है कि इस को डिसेन्ट्रेलाइज कर के जहा पर श्रमिको का समूह अधिक है, वहा पर ज्यादा कार्यालय खोले जाए अगर इस दृष्टि से, इस रिपोर्ट मे दिया हुआ है, कितनी ही जगहो पर देश के अन्दर नए कार्यालय खोले गये हैं ताकि भविष्य निधि के निपटान के लिए श्रमिको को ज्यादा दूर न जाना पडे और ज्यादा खर्च न करना पडे । यह सक्षेप म मैं न भविष्य निधि के बारे मे कहा है ।

इसी तरह मे कोयला खानो मे काम करने वाले मजदूर है श्रमिक हैं जिन की सख्या लगभग 6 लाख 70 हजार है । ऐसे श्रमिक जो कोयला श्रमिक भविष्य निधि है, उस के मातहत आते है और उन के लिए हम ने इन कार्यालयो को सक्षम बनाने, इन मे सुधार करने, जल्दी का निपटाने और भ्रष्टाचार को समाप्त करने के लिए आवश्यक कदम उठाए हैं और कर्मचारी भविष्य निधि और कोयला भविष्य निधि, इन सब से सब से बडी दिक्कत यह थी कि एनुअल रिपोर्ट कर्मचारी को जल्दी नही मिलती थी । हम ने कदम उठाए है कि कर्मचारियो को शीघ्र से शीघ्र उन के एनुअल एकाउन्ट्स मिल जाए । इस लिए ये सारे कदम उठाए गए है ।

सभापति महोदय, अपने देश मे करोडो की सख्या मे असगठित मजदूर हैं जो ग्रामीण क्षेत्रो मे रहते है । उन मजदूरो के लिए भी सरकार काफी चिंतित है हम माननीय सदस्यो से भी अपील करेंगे कि वे अपने सुझाव हमे सोच समझ कर दे कि किस प्रकार से ग्रामीण क्षेत्रो मे रहने वाले असगठित मजदूरो की सामाजिक सुरक्षा की व्यवस्था की जा सकती है । हमने इस के लिए चिंतन प्रारंभ कर दिया है लेकिन हमारा चिंतन अभी आकार ग्रहण नही कर पाया है । उनकी जो समस्याए है उनकी जो दिक्कते हैं उनके बारे मे ट्रेड यूनियनो मे काम करने वाले, श्रमिक क्षेत्र मे काम करने वाले बधुओ से मैं चाहूगा कि वे इस सम्बन्ध मे अपने सुझाव दे ।

हमने अभी एम्प्लाईज स्टेट इन्श्योरेंस कारपोरेशन के अस्पतालो के बारे मे भी इस साल महत्वपूर्ण कदम उठाये है और इस दिशा मे प्रगति भी की है । ई०एस०आई० कारपोरेशन के पास श्रमिको के लिए अस्पतालो मे 1976 तक लगभग 16 हजार शय्याओ का प्रबन्ध था । लेकिन हमने निर्णय लिया है कि इनकी सख्या बढा कर 20 हजार कर दी जाए । इस सम्बन्ध मे नये अस्पताल बनाये जा रहे हैं । 23 नये अस्पताल बन रहे हैं । यह बात सही है कि मैडिकल फेसिलिटीज की व्यवस्था राज्य सरकारो के अधीन है । दिल्ली जैसे स्थानो को छोड कर बाकी सभी जगहो पर चिकित्सा से सम्बन्धित व्यवस्था राज्य सरकारो के अधीन हैं । हमने राज्य सरकारो से निवेदन किया है कि वे अस्पतालो की स्थिति

सुधारें । वैस्ट बंगाल में मैंने देखा कि नर्सिज की बहुत कमी है । कलकत्ता के दक्षिण में मैंने एक अस्पताल में आ कर देखा कि वहां पर पेरा-मेडिकल स्टाफ की कमी है । हमने राज्य सरकारों से आग्रह किया है कि श्रमिकों से सम्बन्धित जो अस्पताल हैं उनकी अवस्था को ठीक करने का वे जल्दी से प्रबन्ध करें । इस सम्बन्ध में शिकायतें आती रहती हैं, कभी कभी माननीय सदस्य भी लाते हैं कि अस्पतालों मे दवाएं अच्छी नही मिलती हैं । अच्छी दवाएं श्रमिकों को उपलब्ध हों, इसके लिए हमने कदम उठाये हैं । दवाओं की सूची में भी सुधार किया जा रहा है । इतना ही नहीं मजदूरों के बीमार हो जाने पर ई० एम०आई० कारपोरेशन 56 दिन की छुट्टी देता था, 56 दिन की छुट्टियों का भुगतान करता था । उसका बढ़ा कर, विकासमान देशों में जो अन्तर्राष्ट्रीय सीमा विद्यमान है, उसके अनुसार नयी सरकार ने 1977 मे उन छुट्टियो को 91 दिन कर दिया है । इसी तरह और भी अनेक प्रकार की सुविधाएं उनको दी गई हैं । जैसे मजदूरों के दांत और कान की बीमारी के लिए मशीन का लगाना, बैसाखी लगाना । यह सुविधाएं पहले नही मिलती थीं । अब हमने सब शुरु करवा दी हैं । मजदूरों के लिए हमने निर्णय लिया है कि अगर किसी मजदूर का गुर्दा खराब हो जाता है तो उसके रिप्लेसमेंट की तरफ भी ई०एम० आई कदम उठायें । ऐसा न करें कि बहुत लोगों के गुर्दे खराब हों । भगवान करे किसी का न हो ।

श्री युवराज (कटिहार) . अस्पतालों में जो मजदूर आते हैं दवा दारू के लिए उनको बहुत पैसा भी उसका चुकाना पड़ता है क्या आपको यह मालूम है ? मेरे पास करप्शन की भी शिकायतें आती रहती हैं ।

डा० राम कृपाल सिंह : मैंने खुद कई जगहों पर सरप्राइज चैक्स किए हैं । जहां कहीं भी भ्रष्टाचार है उसको मिटाने के लिए हम तत्पर हैं । इसमें माननीय सदस्यों का भी सहयोग हमें चाहिये । कई बार डाक्टर भी शिकायतें करते रहते हैं । मजदूरों का नेता कोई आ जाता है और कहता है कि यही दवा लिखो । कभी कभी यह भी शिकायत आती है कि मजदूर को ससुराल जाना है साली जी ने बड़ी अच्छी चिट्ठी लिखी है कि आकर मिल जाओ, वहां जाना है इसलिए उसको छुट्टी चाहिये और वह आ कर मजबूर करता है छुट्टी के लिए, सिक लीव के लिए जबकि वह बीमार नहीं है । इस तरह की शिकायतें भी आती है । दोनों तरफ से आती हैं ।

श्री उग्रसेन : आप चाहते हैं कि मजदूर ससुराल न जाए ?

श्री केशवराव धोंडगे (नांदेड़) : पिछली सरकार ने नसबंदी की, आप ससुराल बन्दी करने वाले हैं क्या ?

डा० राम कृपाल सिंह : जरूर जाएं । श्रम विभाग में जो कुछ हुआ है उसकी ओर मैं आपका ध्यान आकर्षित कर रहा था । कहीं हड़ताल होती है, मांग उठती है तो अगर वे जायज चीजें होती हैं तो आप उनका समर्थन करते है । लेकिन श्रम विभाग में शांतिपूर्ण ढंग से श्रमिकों की सामाजिक सुरक्षा के लिए, उनके स्वास्थ्य के लिए, उनकी पेंशन की राशि देय के लिए, बाकी जो सामाजिक और कल्याण के कार्य होते है जो हम करते हैं विश्वास दिला सकता हूं कि पिछले एक साल में जो काम हुआ है यदि आप उस पर गौर करेंगे तो आपको संतोष ही होगा कि आपकी सरकार ने, जनता पार्टी की सरकार ने उनके हित में महत्वपूर्ण कदम उठाए हैं ।

श्री रामदास सिंह (गिरीडीह) : सब से पहले मैं श्रम मंत्री जी को जो आपातकाल में घटनाएं घटीं और जो उन में प्रसिद्ध मजदूर थे उनको जो उन्होंने राहत दिलाई उसके लिए धन्यवाद देता हूं । लेकिन इससे पहले मैं आपको भी धन्यवाद देना चाहता हूं कि मुझे बुला कर आपने छ : सात बरस पहले जो मेरे साथ घटना घटी थी उसकी

[श्रीरामदास सिंह]

अपने मुझे याद दिला दी है। तब इस विभाग में एक श्री के० एस० चारी साहब सेक्रेटरी हुआ करते थे जो रिटायर हो गए हैं। तब ईश्वरम साहब चेयरमैन लिगनाइट हुआ करते थे। वहां पर मुझे फाइट करना पड़ गया था। एक व्यक्ति को तब उन्होंने इंटरव्यू के आधार पर सिलैक्ट कर लिया था जबकि उससे सीनियर और एफिशेंट आदमी की उपेक्षा कर दी गई थी। और जब मैंने इसके बारे में पूछा तो कहा गया कि यह डिसक्रीशन उनकी है और उन्होंने अपनी डिसक्रीशन एप्लाई की है। इसको ले कर मैंने पांच बरस तक केस लड़ा था। सभापति जी, आपको नामों की लिस्ट दी जाती है और अपनी डिसक्रीशन के हिसाब से आप पुकारते हैं। अगर मैं यह जानता कि देश के इतने बड़े न्यायालय में, सर्वोच्च न्यायालय में डिसक्रीशन को इस तरह से एप्लाई किया जाता है तो शायद मैं तब सर्विस की कास्ट पर इतनी बड़ी लेबर मिनिस्ट्री से लड़ाई नहीं लड़ता। दो बार मैंने चेयरमैन को लिख कर दिया। आज भी दिया।

इन्हीं शब्दों के साथ जो हमारे लेबर मिनिस्टर हैं, उनको जनता पार्टी की सरकार के आने के बाद—

MR. CHAIRMAN: Mr. Singh, you can continue your speech on the next day, i.e. on the 14th instant. The Half-an-Hour Discussion will start now.

18.00 hrs.

HALF-AN-HOUR DISCUSSION

Delay in completion of Kudremukh Iron Ore Project

MR. CHAIRMAN: The House will now take up the half-hour discussion. Shri Lakkappa.

SHRI K. LAKKAPPA (Tumkur): I rise to initiate an half-hour discussion on the issue of the Kudremukh project which is under construction in Karnataka State. This discussion is being initiated by me not on account of any political considerations, but to see that the project is implemented in time, as per schedule.

Kudremukh is the first project which is undertaken directly with oil money assistance from Iran. According to the agreement with Iran, the shipment of iron ore to Iran has to commence in August, 1980. The project is facing certaing formidable construction prolems which indicate that the targets may not be achieved.

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): Why are you reading?

SHRI K. LAKKAPPA: I would like to quote certain facts. I know that the dynamic Minister would understand......

SHRI BIJU PATNAIK: There is no quorum.

SHRI K. LAKKAPPA: Do not avoid this useful discussion by raising a technical objection.

When I raised the issue that there were no jobs for the local people when this proud project is in progress, he assured me that he would visit the project along with me, but he has not fulfilled it.

SHRI BIJU PATNAIK: That is why you are raising this half-hour discussion?

SHRI K. LAKKAPPA: I have no quarrel with that, but subsequently some important questions were raised by hon. Member regarding the delay in the implementation of the project.

There are certain reports which I would like to bring to the notice of the hon. Minister in this connection. The *Business Standard* of the 27th February says that in the Kudremukh project deal with Iran, India may incur a loss. The hon. Minister has brushed it aside by saying that it is a hypothetical apprehension. Whatever it maybe, we want to see that